Vol. 265
No. 1

Monday,
22nd July, 2024
31 Ashadha, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

National Anthem (page 1)

Birthday Greetings (pages 1- 2)

Obituary References (pages 2 - 3)

Opening Remarks by the Chairman (pages 3 -4)

Resignation by Member (page 4)

Panel of Vice-Chairpersons (page 4)

Motion for Election to the Rajghat Samadhi Committee (RSC) - *Adopted* (pages 4 - 5)

Regarding matters related to various rules and other issues (pages 5 -12)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Matters raised with Permission-

Concern over the rising cases of dubious drug trials having serious repercussions on the health care sector in the country (pages 12 - 14)

Concern over mis-management of Railways in Kerala causing distress to the railway workers/passengers in the region (pages 14 - 15)

Demand to explore possibilities for new rail projects in Auraiya district of Uttar Pradesh (pages 15 - 16)

Concern over increasing numbers of Digital Banking Frauds in the Financial Year 2023-24 (pages 16 -17)

Concern over death of three labourers while working in illegal coal mine (Carbo Cell) in Surendra Nagar district of Gujarat (pages 17 -18)

Demand to allocate funds for pending public projects in the State of Tamil Nadu (pages 18 - 20)

Demand for Special category status to the State of Odisha (pages 20 - 21)

Demand to implement a comprehensive National Coastal Tourism Development Policy in the country (pages 21 - 22)

Demand for long-term solution to prevent loss of life and property due to floods in Bihar (pages 22 - 23)

Demand to include the history of the struggle against emergency, in school and college curriculum (pages 23 - 24)

Demand for allocation of Special Economic Zones in the state of Bihar (pages 24 - 25)

Concern over effects of Global warming in the country (pages 25 - 26)

Oral answers to Questions (pages 26 - 64)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

Papers Laid on the Table (pages 64 - 65)

Website: http://rajyasabha.nic.in
https://sansad.in/rs
E-mail : rsedit-e@sansad.nic.in

Content Page

Special Mentions-

Need for an Indigenized English proficiency test (pages 65 -66)

Demand for setting up AIIMS in Kozhikode, Kerala (pages 66 -67)

Concern over exponential increase in air fares being charged by the airline companies (pages 67 - 68)

Demand to approve Unchahar-Amethi rail line project (page 68)

Concern over rail infrastructure and services in Kannur (page 69)

Demand to change the name of Kerala to Keralam (pages 69 - 70)

Concern over delay in completion of National Highway Projects and its poor maintenance in Odisha (pages 70 - 71)

Need to expedite track-doubling project in the Villupuram-Thanjavur mainline section of Southern Railway (page 71)

Extension of defence corridor of Chitrakoot-Jhansi, Kanpur and Lucknow up to Etawah and Auraiya districts (page 72)

Demand of measures for the welfare of duck farmers (pages 72 - 73)

Demand for Banking Licence for the District Central Co-operative Bank in Namakkal District, Tamil Nadu (pages 73 - 74)

Demand to approve the Thanjavur-Pudukkottai-Madurai railway line (pages 74 - 75)

Demand to stop cultivation of paddy in Punjab (page 75)

Demand for establishing a single window clearance system for doctors looking to start hospital (pages 75- 76)

Demand to increase the number of general class coaches in trains (page 76)

Withdrawal of 18 percent GST on Kendu leaf for the welfare of tribal communities in Odisha (pages 76 -77)

Concern over recent hike in Mobile tariff plans (pages 77 - 78)

Demand for legislation on Population control in India (pages 78 - 79)

Demand to introduce Tejas coaches in Howrah and Sealdah Rajdhani Express trains (page 79)

Repatriation of smuggled stolen Indian antiquities from foreign countries (pages 79 -80)

Content Page

RAJYA SABHA

ALPHABETICAL LIST OF MEMBERS

A

Abdul Wahab, Shri (Kerala)
Abdulla, Shri M. Mohamed (Tamil Nadu)
Agrawal, Dr. Radha Mohan Das (Uttar Pradesh)
Ahmad, Dr. Faiyaz (Bihar)
Ahmad, Dr. Sarfraz (Jharkhand)
Ali, Shri Gulam (Nominated)
Alla, Shri Ayodhya Rami Reddy (Andhra Pradesh)
Amin, Shri Narhari (Gujarat)
Arora, Shri Sanjeev (Punjab)
Athawale, Shri Ramdas (Maharashtra)

B

Baburao, Shri Golla (Andhra Pradesh)
Bachchan, Shrimati Jaya Amitabh (Uttar Pradesh)
Baishya, Shri Birendra Prasad (Assam)
Bajpayee, Dr. Laxmikant (Uttar Pradesh)
Bakshi, Shri Subrata (West Bengal)
Balmik, Shrimati Sumitra (Madhya Pradesh)
Bansal, Shri Naresh (Uttarakhand)
Bara, Shrimati Ramilaben Becharbhai (Gujarat)
Baraik, Shri Prakash Chik (West Bengal)
Bhandage, Shri Narayanasa K. (Karnataka)
Bhatt, Shri Mahendra (Uttarakhand)
Bhattacharya, Shri Samik (West Bengal)
Bhattacharyya, Shri Bikash Ranjan (West Bengal)
Bhuyan, Shri Ajit Kumar (Assam)
Bishi, Shri Niranjan (Odisha)
Bonde, Dr. Anil Sukhdeorao (Maharashtra)
Brij Lal, Shri (Uttar Pradesh)

Content Page

Brittas, Dr. John (Kerala)

C

Chadha, Shri Raghav (Punjab)
Chander, Shri Subhash (Haryana)
Chandrasegharan, Shri N. (Tamil Nadu)
Chandrashekhar, Shri G.C. (Karnataka)
Chaturvedi, Shrimati Priyanka (Maharashtra)
Chaudhary, Shri Jayant (Uttar Pradesh)
Chavan, Shri Ashokrao Shankarrao (Maharashtra)
Chidambaram, Shri P. (Tamil Nadu)
Chowdhury, Shrimati Renuka (Telangana)

D

Dangi, Shri Neeraj (Rajasthan)
Deo, Shrimati Sulata (Odisha)
Deora, Shri Milind Murli (Maharashtra)
Desai, Shri Babubhai Jesangbhai (Gujarat)
Dev, Ms. Sushmita (West Bengal)
Devegowda, Shri H.D. (Karnataka)
Dharmar, Shri R. (Tamil Nadu)
Dholakia, Shri Govindbhai Laljibhai (Gujarat)
Divakonda, Shri Damodar Rao (Telangana)
Dubey, Shri Satish Chandra (Bihar)
Dwivedi, Shrimati Seema (Uttar Pradesh)

E

Elango, Shri N.R. (Tamil Nadu)

G

Gandhi, Shrimati Sonia (Rajasthan)

Content Page

Garasiya, Shri Chunnilal (Rajasthan)
Geeta alias Chandraprabha, Shrimati (Uttar Pradesh)
Gehlot, Shri Rajendra (Rajasthan)
Ghose, Shrimati Sagarika (West Bengal)
Girirajan, Shri R. (Tamil Nadu)
Gogoi, Shri Ranjan (Nominated)
Gohil, Shri Shaktisinh (Gujarat)
Gokhale, Shri Saket (West Bengal)
Gopchade, Shri Ajeet Madhavrao (Maharashtra)
Goswami, Ms. Indu Bala (Himachal Pradesh)
Gupta, Shri Narain Dass (National Capital Territory of Delhi)
Gupta, Shri Prem Chand (Bihar)
Gupta, Shrimati Dharmshila (Bihar)
Gurjar, Shri Banshilal (Madhya Pradesh)

H

Handore, Shri Chandrakant (Maharashtra)
Haque, Shri Mohammed Nadimul (West Bengal)
Harivansh, Shri (Bihar)
Heggade, Dr. Dharmasthala Veerendra (Nominated)
Hussain, Dr. Syed Naseer (Karnataka)

I

Ilaiyaraaja, Shri (Nominated)
Islam, Shri Samirul (West Bengal)

J

Jaggesh, Shri (Karnataka)
Jain, Shri Naveen (Uttar Pradesh)
Jaishankar, Shri S. (Gujarat)
Jangra, Shri Ram Chander (Haryana)
Jethmalani, Shri Mahesh (Nominated)
Jha, Shri Manoj Kumar (Bihar)

Content Page

Jha, Shri Sanjay Kumar (Bihar)
Jhala, Shri Kesridevsinh (Gujarat)

K

Kadadi, Shri Iranna (Karnataka)
Kalita, Shri Bhubaneswar (Assam)
Kalyanasundaram, Shri S. (Tamil Nadu)
Karad, Dr. Bhagwat (Maharashtra)
Kareem, Shri Elamaram (Kerala)
Khan, Dr. Fauzia (Maharashtra)
Khan, Shri Javed Ali (Uttar Pradesh)
Khan, Shri Muzibulla (Odisha)
Kharge, Shri Mallikarjun (Karnataka)
Kharlukhi, Dr. Wanweiroy (Meghalaya)
Khuntia, Shri Subhasish (Odisha)
Konyak, Shrimati S. Phangnon (Nagaland)
Koragappa, Shri Narayana (Karnataka)
Krishnaiah, Shri Ryaga (Andhra Pradesh)
Kulkarni, Shrimati Medha Vishram (Maharashtra)
Kumar, Dr. Sikander (Himachal Pradesh)
Kumar, Shri Mithlesh (Uttar Pradesh)
Kumar, Shri Sujeet (Odisha)

L

Laxman, Dr. K. (Uttar Pradesh)
Leishemba, Shri Maharaja Sanajaoba (Manipur)
Lepcha, Shri Dorjee Tshering (Sikkim)

M

Mahadik, Shri Dhananjay Bhimrao (Maharashtra)
Mahajan, Shri Harsh (Himachal Pradesh)
Mahto, Shri Khiru (Bihar)
Maji, Shrimati Mahua (Jharkhand)

Content Page

Makan, Shri Ajay (Karnataka)
Maliwal, Ms. Swati (National Capital Territory of Delhi)
Mandadi, Shri Anil Kumar Yadav (Telangana)
Mangaraj, Shri Manas Ranjan (Odisha)
Mani, Shri Jose K. (Kerala)
Mansingh, Dr. Sonal (Nominated)
Margherita, Shri Pabitra (Assam)
Mather Hisham, Shrimati Jebi (Kerala)
Maurya, Shri Amar Pal (Uttar Pradesh)
Mittal, Dr. Ashok Kumar (Punjab)
Mohanta, Shrimati Mamata (Odisha)
Mokariya, Shri Rambhai Harjibhai (Gujarat)
Mopidevi, Shri Venkataramana Rao (Andhra Pradesh)
Murty, Shrimati Sudha (Nominated)
Murugan, Dr. L. (Madhya Pradesh)

N

Nadda, Shri Jagat Prakash (Gujarat)
Nagar, Shri Surendra Singh (Uttar Pradesh)
Naroliya, Shrimati Maya (Madhya Pradesh)
Narzary, Shri Rwngwra (Assam)
Nathwani, Shri Parimal (Andhra Pradesh)
Nayak, Shri Mayankbhai Jaydevbhai (Gujarat)
Netam, Shrimati Phulo Devi (Chhattisgarh)
Nirmala Sitharaman, Shrimati (Karnataka)
Nishad, Shri Baburam (Uttar Pradesh)
Noor, Shrimati Mausam (West Bengal)

O

O' Brien, Shri Derek (West Bengal)

Content Page

P

P, Shri Sandosh Kumar (Kerala)
Panwar, Shri Krishan Lal (Haryana)
Patel, Shri Praful (Maharashtra)
Patel, Shri Shambhu Sharan (Bihar)
Pathak, Shri Sandeep Kumar (Punjab)
Patidar, Ms. Kavita (Madhya Pradesh)
Patil, Shrimati Rajani Ashokrao (Maharashtra)
Patra, Dr. Sasmit (Odisha)
Pawar, Shri Sharad (Maharashtra)
Pawar, Shrimati Sunetra Ajit (Maharashtra)
Pilli, Shri Subhas Chandra Bose (Andhra Pradesh)
Prakash, Shri Deepak (Jharkhand)
Prasad, Shri Aditya (Jharkhand)
Prasad, Shri V. Vijayendra (Nominated)
Pratapgarhi, Shri Imran (Maharashtra)
Puri, Shri Hardeep Singh (Uttar Pradesh)

R

Rahim, Shri A. A. (Kerala)
Rajeshkumar, Shri K.R.N. (Tamil Nadu)
Ram Shakal, Shri (Nominated)
Ramadoss, Dr. Anbumani (Tamil Nadu)
Ramesh, Shri Jairam (Karnataka)
Ramji, Shri (Uttar Pradesh)
Ranjan, Shrimati Ranjeet (Chhattisgarh)
Rathore, Shri Madan (Rajasthan)
Raut, Shri Sanjay (Maharashtra)
Ray, Shri Nagendra (West Bengal)
Ray, Shri Sukhendu Sekhar (West Bengal)
Rebia, Shri Nabam (Arunachal Pradesh)
Reddy, Shri B. Parthasaradhi (Telangana)
Reddy, Shri K.R. Suresh (Telangana)
Reddy, Shri Meda Raghunadha (Andhra Pradesh)
Reddy, Shri S Niranjan (Andhra Pradesh)
Reddy, Shri V. Vijayasai (Andhra Pradesh)

Content Page

Reddy, Shri Yerram Venkata Subba (Andhra Pradesh)

S

Sahney, Shri Vikramjit Singh (Punjab)
Saini, Dr. Kalpana (Uttarakhand)
Salamsinh, Dr. Parmar Jasvantsinh (Gujarat)
Samantaray, Shri Debashish (Odisha)
Sandhu, Shri Satnam Singh (Nominated)
Selvaganabathy, Shri S. (Puducherry)
Selvarasu, Shri Anthiyur P. (Tamil Nadu)
Sen, Ms. Dola (West Bengal)
Seth, Shri Sanjay (Uttar Pradesh)
Shanmugam, Shri C. Ve. (Tamil Nadu)
Shanmugam, Shri M. (Tamil Nadu)
Sharma, Dr. Dinesh (Uttar Pradesh)
Sharma, Shri Kartikeya (Haryana)
Shekhar, Shri Neeraj (Uttar Pradesh)
Shukla, Shri Rajeev (Chhattisgarh)
Sibal, Shri Kapil (Uttar Pradesh)
Singh, Dr. Bhim (Bihar)
Singh, Shri A. D. (Bihar)
Singh, Shri Akhilesh Prasad (Bihar)
Singh, Shri Arun (Uttar Pradesh)
Singh, Shri Ashok (Madhya Pradesh)
Singh, Shri Devendra Pratap (Chhattisgarh)
Singh, Shri Digvijaya (Madhya Pradesh)
Singh, Shri Harbhajan (Punjab)
Singh, Shri Kunwar Ratanjeet Pratap Narayan (Uttar Pradesh)
Singh, Shri Sanjay (National Capital Territory of Delhi)
Singh, Shri Sant Balbir (Punjab)
Singh, Shri Tejveer (Uttar Pradesh)
Singh, Shrimati Darshana (Uttar Pradesh)
Singh, Shrimati Sadhna (Uttar Pradesh)
Sinha, Shri Rakesh (Nominated)
Sircar, Shri Jawhar (West Bengal)

Content Page

Siroya, Shri Lahar Singh (Karnataka)
Siva, Shri Tiruchi (Tamil Nadu)
Sivadasan, Dr. V. (Kerala)
Shrimati Sangeeta (Uttar Pradesh)
Solanki, Dr. Sumer Singh (Madhya Pradesh)
Somu, Dr. Kanimozhi NVN (Tamil Nadu)
Soren, Shri Shibu (Jharkhand)
Suman, Shri Ramji Lal (Uttar Pradesh)
Surjewala, Shri Randeep Singh (Rajasthan)

T

Tanavade, Shri Sadanand Mhalu Shet (Goa)
Tankha, Shri Vivek K. (Madhya Pradesh)
Thakur, Shri Ram Nath (Bihar)
Thakur, Shrimati Mamata (West Bengal)
Thambidurai, Dr. M. (Tamil Nadu)
Tiwari, Shri Ghanshyam (Rajasthan)
Tiwari, Shri Pramod (Rajasthan)
Trivedi, Shri Sudhanshu (Uttar Pradesh)
Tulsi, Shri K.T.S. (Chhattisgarh)

U

Umeshnath, Shri Balyogi (Madhya Pradesh)
Usha, Shrimati P. T. (Nominated)

V

Vaddiraju, Shri Ravi Chandra (Telangana)
Vaiko, Shri (Tamil Nadu)
Vaishnaw, Shri Ashwini (Odisha)
Vanlalvena, Shri K. (Mizoram)
Varma, Shri Pradip Kumar (Jharkhand)
Vasan, Shri G.K. (Tamil Nadu)

Content Page

Verma, Shri B.L. (Uttar Pradesh)
Viswam, Shri Binoy (Kerala)

W

Wasnik, Shri Mukul Balkrishna (Rajasthan)
Wilson, Shri P. (Tamil Nadu)

Y

Yadav, Prof. Ram Gopal (Uttar Pradesh)
Yadav, Shri Beedha Masthan Rao (Andhra Pradesh)
Yadav, Shri Sanjay (Bihar)
Yadav, Shrimati Sangeeta (Uttar Pradesh)

Content Page

RAJYA SABHA

THE CHAIRMAN

Shri Jagdeep Dhankhar

THE DEPUTY CHAIRMAN

Shri Harivansh

PANEL OF VICE-CHAIRPERSONS

1. Shrimati S. Phangnon Konyak
2. Ms. Kavita Patidar
3. Dr. Kanimozhi NVN Somu
4. Dr. Medha Vishram Kulkarni
5. Dr. Bhagwat Karad
6. Shri Vivek K. Tankha
7. Shri Ayodhya Rami Reddy Alla
8. Shri Subhasish Khuntia

SECRETARY-GENERAL

Shri P. C. Mody

Content Page

STANDING COMMITTEES

Business Advisory Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh
Shri Bhupender Yadav
Dr. Laxmikant Bajpayee
Shri Prakash Javadekar
Shri Jairam Ramesh
Shri V. Vijayasai Reddy
Shri Derek O' Brien

Committee on Ethics

Shri Prakash Javadekar — *Chairman*

Shri Jairam Ramesh
Shri Derek O' Brien
Shri Tiruchi Siva
Shri Sanjay Singh
Dr. Sasmit Patra
Shri V. Vijayasai Reddy
Shri Prem Chand Gupta
Shri Elamaram Kareem
Shrimati Jaya Bachchan
Shrimati P.T. Usha

General Purposes Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh
Shri Tiruchi Siva
Shri Sukhendu Sekhar Ray
Shri Derek O' Brien

Content Page

Shri Birendra Prasad Baishya
Shri Prabhakar Reddy Vemireddy
Shri Bhubaneswar Kalita
Shrimati Vandana Chavan
Dr. L. Hanumanthaiah
Shri Prem Chand Gupta
Shri Elamaram Kareem
Prof. Ram Gopal Yadav
Shri Mallikarjun Kharge
Shri Ram Nath Thakur

Committee on Government Assurances

Dr. M. Thambidurai— *Chairman*

Shri Birendra Prasad Baishya
Shri Mohammed Nadimul Haque
Shri Hishey Lachungpa
Shri Akhilesh Prasad Singh
Shri Sakaldeep Rajbhar
Shrimati Ramilaben Becharbhai Bara
Shrimati Seema Dwivedi
Shri M. Mohamed Abdulla
Shri Gulam Ali

House Committee

Dr. C.M. Ramesh— *Chairman*

Shri G.C. Chandrashekhar
Shri Prem Chand Gupta
Shrimati S. Phangnon Konyak
Shri Pabitra Margherita
Ms. Dola Sen
Shri Vijay Pal Singh Tomar
Shri Prabhakar Reddy Vemireddy
Shri B. Lingaiah Yadav
Shri Mukul Balkrishna Wasnik

Content Page

Committee on Members of Parliament Local Area Development Scheme

Shri Harivansh — *Chairman*

Dr. Laxmikant Bajpayee
Shrimati Phulo Devi Netam
Shrimati Mausam Noor
Shri P. Wilson
Dr. Ashok Kumar Mittal
Shrimati Sulata Deo
Shri Masthan Rao Beeda
Shri R. Dharmar
Shri G.K. Vasan
Shri Praful Patel
Shri Kartikeya Sharma
Dr. Dharmasthala Veerendra Heggade

Committee on Papers Laid on the Table

Shri Bikash Ranjan Bhattacharyya
Shri Anil Desai
Shri Aneel Prasad Hegde
Shri Ram Chander Jangra
Shri Deepak Prakash
Shrimati Ranjeet Ranjan
Dr. Sudhanshu Trivedi
Shri Abdul Wahab
Shri Harnath Singh Yadav

Committee on Petitions

Shri Sujeet Kumar— *Chairman*

Shrimati Sumitra Balmik
Shri Rajendra Gehlot
Dr. L. Hanumanthaiah

Content Page

Dr. Dharmasthala Veerendra Heggade
Shri Nabam Rebia
Shri Kartikeya Sharma
Shri Arun Singh
Shri Tiruchi Siva

Committee of Privileges

Shri Harivansh — *Chairman*

Dr. Anil Jain
Shri Elamaram Kareem
Shri Kumar Ketkar
Ms. Saroj Pandey
Shri G.V.L. Narasimha Rao
Dr. Abhishek Manu Singhvi
Shri Rakesh Sinha
Shri G.K. Vasan
Shri Manas Ranjan Mangaraj

Committee on Information and Communication Technology Management in Rajya Sabha

Shri Narain Dass Gupta — *Chairman*

Shri Rakesh Sinha
Shri Abir Ranjan Biswas
Shri R. Girirajan
Shri Muzibulla Khan
Shri Venkataramana Rao Mopidevi
Shri K.R. Suresh Reddy
Dr. John Brittas
Shri Ram Nath Thakur

Committee on Rules

Hon'ble Chairman — *Chairman*

Content Page

Shri Harivansh
Shri Anil Baluni
Shri N.R. Elango
Shri Narain Dass Gupta
Shri Ilaiyaraaja
Shri Kanakamedala Ravindra Kumar
Dr. K. Laxman
Shri Sushil Kumar Modi
Shrimati Mamata Mohanta
Shri Parimal Nathwani
Shri Sukhendu Sekhar Ray
Shri B. Parthasaradhi Reddy
Shri Digvijaya Singh
Shri Ghanshyam Tiwari
Shri Bhupender Yadav

Committee on Subordinate Legislation

Dr. Laxmikant Bajpayee — *Chairman*

Shri Raghav Chadha
Shri Jayant Chaudhary
Shrimati Vandana Chavan
Shri R. Dharmar
Shri Mahesh Jethmalani
Shri Surendra Singh Nagar
Dr. Amar Patnaik
Shri G.V.L. Narasimha Rao
Shri S Niranjan Reddy
Shri K.R. Suresh Reddy
Shri Neeraj Shekhar
Shri Vivek K. Tankha
Shri K. T. S. Tulsi
Dr. Santanu Sen

Content Page

GOVERNMENT OF INDIA

Cabinet Ministers

Shri Narendra Modi	The Prime Minister and also ***in-charge*** of the following Ministries/Departments:- i) The Ministry of Personnel, Public Grievances and Pensions; ii) The Department of Atomic Energy; iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shri Jagat Prakash Nadda	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Shivraj Singh Chouhan	The Minister of Agriculture and Farmers Welfare; and
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri S. Jaishankar	The Minister of External Affairs
Shri Manohar Lal	The Minister of Housing and Urban Affairs; and The Minister of Power
Shri H. D. Kumaraswamy	The Minister of Heavy Industries; and The Minister of Steel
Shri Piyush Goyal	The Minister of Commerce and Industry
Shri Dharmendra Pradhan	The Minister of Education
Shri Jitan Ram Manjhi	The Minister of Micro, Small and Medium Enterprises

Content Page

Shri Rajiv Ranjan Singh alias Lalan Singh	The Minister of Panchayati Raj; and The Minister of Fisheries, Animal Husbandry and Dairying
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Kinjarapu Rammohan Naidu	The Minister of Civil Aviation
Shri Pralhad Joshi	The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of New and Renewable Energy
Shri Jual Oram	The Minister of Tribal Affairs
Shri Giriraj Singh	The Minister of Textiles
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Information and Broadcasting; and The Minister of Electronics and Information Technology
Shri Jyotiraditya M. Scindia	The Minister of Communications; and The Minister of Development of North Eastern Region
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change
Shri Gajendra Singh Shekhawat	The Minister of Culture; and The Minister of Tourism
Shrimati Annpurna Devi	The Minister of Women and Child Development
Shri Kiren Rijiju	The Minister of Parliamentary Affairs; and The Minister of Minority Affairs
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas

Content Page

Dr. Mansukh Mandaviya	The Minister of Labour and Employment; and The Minister of Youth Affairs and Sports
Shri G. Kishan Reddy	The Minister of Coal; and The Minister of Mines
Shri Chirag Paswan	The Minister of Food Processing Industries
Shri C R Patil	The Minister of Jal Shakti

Ministers of State (Independent Charge)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Culture
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State of the Ministry of Earth Sciences; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space
Shri Arjun Ram Meghwal	The Minister of State of the Ministry of Law and Justice; and The Minister of State in the Ministry of Parliamentary Affairs
Shri Jadhav Pratprao Ganpatrao	The Minister of State of the Ministry of Ayush; and The Minister of State in the Ministry of Health and Family Welfare
Shri Jayant Chaudhary	The Minister of State of the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Education

Content Page

Ministers of State

Shri Jitin Prasada	The Minister of State in the Ministry of Commerce and Industry; and The Minister of State in the Ministry of Electronics and Information Technology
Shri Shripad Yesso Naik	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of New and Renewable Energy
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance
Shri Krishan Pal	The Minister of State in the Ministry of Cooperation
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Ram Nath Thakur	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shrimati Anupriya Patel	The Minister of State in the Ministry of Health and Family Welfare; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri V. Somanna	The Minister of State in the Ministry of Jal Shakti; and The Minister of State in the Ministry of Railways
Dr. Chandra Sekhar Pemmasani	The Minister of State in the Ministry of Rural Development; and The Minister of State in the Ministry of Communications
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Panchayati Raj
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and The Minister of State in the Ministry of Labour and Employment

Content Page

Shri Kirtivardhan Singh	The Minister of State in the Ministry of Environment, Forest and Climate Change; and The Minister of State in the Ministry of External Affairs
Shri B. L. Verma	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Social Justice and Empowerment
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Shri Suresh Gopi	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Tourism
Dr. L. Murugan	The Minister of State in the Ministry of Information and Broadcasting; and The Minister of State in the Ministry of Parliamentary Affairs
Shri Ajay Tamta	The Minister of State in the Ministry of Road Transport and Highways
Shri Bandi Sanjay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Kamlesh Paswan	The Minister of State in the Ministry of Rural Development
Shri Bhagirath Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Satish Chandra Dubey	The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Sanjay Seth	The Minister of State in the Ministry of Defence
Shri Ravneet Singh	The Minister of State in the Ministry of Food Processing Industries; and The Minister of State in the Ministry of Railways

Content Page

Shri Durgadas Uikey	The Minister of State in the Ministry of Tribal Affairs
Shrimati Raksha Nikhil Khadse	The Minister of State in the Ministry of Youth Affairs and Sports
Shri Sukanta Majumdar	The Minister of State in the Ministry of Education; and The Minister of State in the Ministry of Development of North Eastern Region
Shrimati Savitri Thakur	The Minister of State in the Ministry of Women and Child Development
Shri Tokhan Sahu	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Raj Bhushan Choudhary	The Minister of State in the Ministry of Jal Shakti
Shri Bhupathi Raju Srinivasa Varma	The Minister of State in the Ministry of Heavy Industries; and The Minister of State in the Ministry of Steel
Shri Harsh Malhotra	The Minister of State in the Ministry of Corporate Affairs; and The Minister of State in the Ministry of Road Transport and Highways
Shrimati Nimuben Jayantibhai Bambhaniya	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution
Shri Murlidhar Mohol	The Minister of State in the Ministry of Cooperation; and The Minister of State in the Ministry of Civil Aviation
Shri George Kurian	The Minister of State in the Ministry of Minority Affairs; and The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Pabitra Margherita	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Textiles

Content Page

THE PARLIAMENTARY DEBATES

OFFICIAL REPORT

IN THE TWO HUNDRED AND SIXTY FIFTH SESSION OF THE RAJYA SABHA

Commencing on the 22nd July, 2024 / 31 Ashadha, 1946 (Saka)

Content Page

RAJYA SABHA

Monday, the 22nd July, 2024 / 31 Ashadha, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

(The National Anthem, 'Jana Gana Mana', was played)

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take this opportunity to extend warm birthday greetings to the hon. Leader of the Opposition and President of the Indian National Congress, **Shri Mallikarjun Kharge**, whose birthday was yesterday, 21st July.

Shri Kharge, a senior politician in the country, has served in various constitutional positions, including as Union Cabinet Minister, Member of Lok Sabha for two terms, Minister in the Karnataka Government and Leader of Opposition of Karnataka Legislative Assembly. He had been a Member of Karnataka Legislative Assembly for nine consecutive terms from 1972 to 2009. He has been an influential labour union leader passionately advocating cause of workers.

Shri Kharge is a remarkable polyglot, which enriches his engagement with diverse communities. His interest in sports, including kabaddi, hockey, and football, further exemplifies his dynamic personality. This House has often been delighted by his wit and humour which effortlessly lighten the atmosphere. He is married to Shrimati Radhabai Kharge. The couple is blessed with sons, Priyank, who is a Cabinet Minister in the Government of Karnataka, Rahul and Milind, and daughters, Priyadarshini, and Dr. Jayashree, who is married to Shri Radhakrishna, Member of Parliament, Lok Sabha. On behalf of the entire House, I wish him a very happy and healthy life.

Hon. Members, I am pleased to extend birthday greetings to hon. Member of Parliament, **Shri S. Niranjan Reddy**. His birthday is today. A senior advocate in the Supreme Court of India, he has served as the standing counsel for both the Election Commission of India and the Medical Council of India. Shri Niranjan Reddy has been a Member of this House representing the State of Andhra Pradesh since June 2022. Mr. Reddy's reflections in this House, especially on the three new laws pertaining to criminal jurisprudence, 75 years of our Parliamentary journey and also on the Telecommunication Bill have been enormously beneficial to this House.

Content Page

Mr. Reddy has impactfully represented India as part of India's Parliamentary delegation to the World Summit of the Committee of the Future in Uruguay, Commonwealth Parliamentary Conference in Ghana and in the Inter-Parliamentary Union in Geneva. An avid film lover, Shri Niranjan Reddy is credited with the screenplay for 'Ghazi' (2017), which won the National Film Award for Best Feature Film in Telugu. His passion also extends to conservation of art through his trust, Art@Telangana. He is married to Shrimati Vaidehi Reddy Sirgapoor and the couple is blessed with son, Sahil, and daughter, Akshara.

On behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members.

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of **Shri P. Kannan**, a former Member of this House on the 5th of November, 2023. He served as a Member of this House representing the Union Territory of Puducherry from October 2009 to October 2015.

Born on 20th August, 1949 at Puducherry, Shri P. Kannan, entered public life at a very young age and rose to become a Member of Puducherry Legislative Assembly for three terms (1985 to 1996). He also served as the Speaker of Puducherry Legislative Assembly (1991 to 1996) and a Minister in the Government of Puducherry holding portfolio of Health and Family Welfare.

In the passing away of Shri P. Kannan, the country has lost one of the tallest leaders of Puducherry, an experienced legislator and an able administrator. We deeply mourn the passing away of Shri P. Kannan.

Hon. Members, I refer with profound sorrow to the passing away of hon. General Secretary of the Central Committee of the Communist Party of Vietnam, **His Excellency Nguyen Phu Trong**, on 19th July, 2024 in Hanoi at the age of 80 years. General Secretary Nguyen Phu Trong was the senior-most Vietnamese political leader holding that position for the last 13 years and was widely respected in Vietnam. He has served as the Chairman of the National Assembly of the Socialist Republic of Vietnam and numerous senior political positions in the country.

Apart from his wise leadership of Vietnam's progress and development over decades, General Secretary Nguyen Phu Trong had contributed to India-Vietnam friendship and to the comprehensive strategic partnership between the two countries. He came to India in 2013 on a state visit.

Content Page

We express our deepest condolences to the people and leadership of the Socialist Republic of Vietnam on the passing away of General Secretary, His Excellency Mr. Nguyen Phu Trong. We send our deepest sympathy to his bereaved family and to the people of Vietnam. We also express our solidarity with the people and leaders of Vietnam in this time of grief.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

OPENING REMARKS BY THE CHAIRMAN

MR. CHAIRMAN: Hon. Members, this Session, the 265th Session of Rajya Sabha, marks a significant moment with the consideration of the maiden Budget by the newly elected Government now serving its third consecutive term after over six decades under Prime Minister, Shri Narendra Modi.

Hon. Members, I am confident that this august House will expectedly lead the nation by example to calibrate the political path forward marked by moderation of discourse, pledging to serve the nation and rising above partisan interests. Undeniably, there is need to lower the temperature in our polity. This House must reflect highest standards of sanctity, propriety and protocol of parliamentary traditions that would be motivational for legislatures in the largest democracy and outside as well. World is looking up to us. Let us live up to that expectation.

Hon. Members, I have every hope that the proceedings of the House would be marked by enriching and informed debates optimally utilizing the time for national benefit. Let us uphold the principles of 'Dialogue, Discussion, Deliberation and Debate' fostering an environment conducive to robust parliamentary discourse and set an example before the nation.

Hon. Members, I seek to draw your attention to another important and concerning aspect. Many a time, Members' communications to the Chairman find way in public domain and sometimes even before the same reaches the addressee. This inappropriate practice of garnering public attention is at best avoided.

Content Page

Hon. Members, there is nothing beyond Bharat which we cannot achieve. Let us dedicate to ever keep nation first relegating partisan interests. There is no better place than this temple of democracy to begin. Let us all commit to act in togetherness for welfare of our people.

RESIGNATION BY MEMBER

MR. CHAIRMAN: I have to inform Members that I had received a letter, dated the 4th of July, 2024, from Dr. K. Keshava Rao, Member, representing the State of Telangana, resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from 5th July, 2024.

PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: Hon. Members, I have to inform Members that the Panel of Vice-Chairpersons has been reconstituted with the following Members.

1. Shrimati S. Phangnon Konyak
2. Ms. Kavita Patidar
3. Dr. Kanimozhi NVN Somu
4. Dr. Medha Vishram Kulkarni
5. Dr. Bhagwat Karad
6. Shri Vivek K. Tankha
7. Shri Ayodhya Rami Reddy Alla
8. Shri Subhasish Khuntia

We continue to give fifty per cent representation to our lady Members.

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE (RSC)

आवासन और शहरी कार्य मंत्री (श्री मनोहर लाल) : महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूं :

"कि राजघाट समाधि अधिनियम, 1951 (1951 का 41) की धारा 4 की उपधारा (4) के साथ पठित धारा 4 की उपधारा (1) के खंड (घ) के अनुसरण में, यह सभा उस रीति से, जैसा

Content Page

सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को राजघाट समाधि समिति का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

REGARDING MATTERS RELATED TO VARIOUS RULES AND OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267 from seven Members. The notices from Shri Sandosh Kumar P, Shri Saket Gokhale, Shrimati Sagarika Ghose, Shri Haris Beeran, Shri Sanjay Singh and Shri Pramod Tiwari, Members seeking discussion on the order of Government of Uttar Pradesh regarding display of names of owners of eateries and their employees along the *Kanwar Yatra* route. The notice of Shri Md. Nadimul Haque, Member, is to discuss the matter of.....*(Interruptions)*...

श्री प्रमोद तिवारी (राजस्थान): सर, ...

MR. CHAIRMAN: One minute, let me finish. I think, there is no hurry. I have just requested all the hon. Members. We have to set an example to other legislatures and to the nation also. Let us go by rules. The notice of Shri Mohammed Nadimul Haque, Member, is to discuss the matter of fake certificates being issued for the UPSC Exam. Hon. Members are fully aware that notices are to be sent online.

श्री जावेद अली खान (उत्तर प्रदेश): सर, मेरा और प्रो. राम गोपाल यादव जी का भी है।

†**جناب جاوید علی خان:** سر، میرا اور پروفیسر رام گوپال یادو جی کا بھی ہے۔

MR. CHAIRMAN: If you will just take your seat and carefully listen to what I am saying next, you will find the answer. Notices are required to be sent in a specified mode and, I am, therefore, saying this. Hon. Members are fully aware that notices are to be sent online as specified and those sent deviating from this have not received my consideration and that is the practice, we have been following for long. Hon. Members....

श्री प्रमोद तिवारी : सभापति जी.... (**व्यवधान**)....

---

† Transliteration in Urdu script.

Content Page

श्री सभापति : एक मिनट रुकिए, पहले मैं अपना फैसला सुना दूं। .... (**व्यवधान**)..

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सभापति जी, मैं नोटिस के बारे में बता रहा था। .... (**व्यवधान**)..

श्री सभापति : संजय सिंह जी, एक सेकंड रुकिए। .... (**व्यवधान**)..

श्री संजय सिंह : सभापति जी, मैं नोटिस के बारे में बता रहा था।

श्री सभापति : बताइए।

श्री संजय सिंह : सभापति जी, मैं नोटिस के बारे में बता रहा था कि इसके बारे में ऑफिस की तरफ से दो तरह की व्यवस्था बताई जाती है। एक बात तो यह कही जाती है कि अगर आपको रूल 267 का नोटिस फिज़िकली देना है, तो 9 बजे से पहले आकर दीजिए। दूसरी बात यह कही जाती है कि अगर आपको ऑनलाइन नोटिस देना है, तो 10 बजे तक दे दीजिए। हम लोगों को वह बात क्लियर कर दी जाए कि हमें रूल 267 का नोटिस फिजिकली देना भी है या नहीं, अथवा सिर्फ ऑनलाइन ही दिया जाएगा?

MR. CHAIRMAN: Sanjay*ji*, it is a good point and we need to be clear about it. We will again reiterate it in the post-lunch. I have already indicated the entire mechanism. Pramod*ji*, do you want to say something?

SHRI PRAMOD TIWARI: Sir, I just wanted to read Rule 267.

MR. CHAIRMAN: Before I take a view on the notices!

SHRI PRAMOD TIWARI: Sir!

MR. CHAIRMAN: Before I take a view on the notices! अभी मैंने notices के बारे में निर्णय नहीं लिया है।

श्री प्रमोद तिवारी : सभापति जी, आप प्रनाउंस करेंगे, तो अच्छा नहीं लगेगा, इसलिए आप पहले सुन लें।

श्री सभापति : यह बहुत अच्छा है कि मुझे क्या अच्छा लगता है, आप उस पर भी ध्यान दे रहे हैं।

श्री प्रमोद तिवारी : सभापति जी, ख्याल रखना पड़ता है।

Content Page

श्री सभापति : यह शुरुआत बहुत अच्छी है, आप इसे इसी दृष्टि से कायम रखिए।

श्री प्रमोद तिवारी : सभापति जी, वह आप पर निर्भर करता है। आप हम लोगों को सुनते रहिए।

श्री सभापति : यह एक ही बात पर निर्भर करता है कि इस सदन में हम पूरी चर्चा नियम के अनुसार करें।

श्री प्रमोद तिवारी : हाँ, सभापति जी।

श्री सभापति : अगर हम नियमों की परिधि में रहेंगे, तो सदन बहुत ठीक तरीके से चलेगा।

श्री प्रमोद तिवारी : सभापति जी, यही तो हम लोग चाहते हैं।

श्री सभापति : आप पीछे मत देखिए। Look at the Chair.

SHRI PRAMOD TIWARI: Sir, I am looking at you and the Chair also.

श्री सभापति : बोलिए। What is your point of order?

SHRI PRAMOD TIWARI: Sir, it is regarding Rule 267.

MR. CHAIRMAN: Your point of order is under which rule?

श्री प्रमोद तिवारी : सर, उसी रूल 267 के बारे में है।

MR. CHAIRMAN: Rule 267 is not regarding point of order. एक सेकंड, आप बैठिए।

SHRI PRAMOD TIWARI: Sir, let me give a plain reading, मैं बताउंगा कि यह कांवड़ यात्रा क्यों की जाती है।

श्री सभापति : प्रमोद जी, एक सेकंड, आप बैठिए।

श्री प्रमोद तिवारी : जी।

MR. CHAIRMAN: Pramod*ji*, if you are raising a point of order which, as a Member, you are entitled, then, you will have to specify two things. One, under which rule you

Content Page

are raising the point of order and what the factual premise of it is. So, under which rule are you raising it?

SHRI PRAMOD TIWARI: Sir, under Rule 238.... ...*(Interruptions)*...

MR. CHAIRMAN: Let me come to Rule 238. ...*(Interruptions)*... एक सेकंड। Rule 238!

श्री प्रमोद तिवारी : सभापति जी, मैंने रूल 267 कांवड़ यात्रा के लिए उठाया है। *

MR. CHAIRMAN: Pramod*ji*, I strongly deprecate the practice of making a point. That will not go on record. You are raising a point of order under Rule 238. You may kindly raise it under Rule 238. Which provision are you invoking? The provision of Rule 238 is before me now.

श्री प्रमोद तिवारी : सभापति जी, आप क्या देख रहे हैं? क्या आप भाग 'ए' देख रहे हैं?

MR. CHAIRMAN: I am looking at Rule 238. जो कहेंगे, वह देखूंगा।

श्री प्रमोद तिवारी : सर, आप देख लें,"बोलते समय कोई सदस्य किसी ऐसे तथ्यात्मक विषय का निर्देश नहीं करेगा, जो न्याय-निर्णयाधीन हो।" सर, यह विषय तो निर्णयाधीन नहीं है, इसलिए मैं इसको रख सकता हूं।

श्री सभापति : ऐसा है कि आप 238 का tutoring मत कीजिए। ...(**व्यवधान**)... आप यह बताइए कि आप प्वाइंट ऑफ ऑर्डर Rule 238 के कौन से प्रोविज़न के तहत रेज़ कर रहे हैं?

श्री प्रमोद तिवारी : सर, मैंने बोला तो कि अगर यह ठीक नहीं है, तो 267 देख लीजिए, 268 देख लीजिए।

MR. CHAIRMAN: Rule 267 is not point of order.

श्री प्रमोद तिवारी : सर, मैं कहाँ कह रहा हूँ कि यह प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)... जो प्वाइंट ऑफ ऑर्डर था, वह हमने बता दिया। ...(**व्यवधान**)...

श्री सभापति : मुझे अपना निर्णय सुनाने दीजिए। ...(**व्यवधान**)...

---

* Not recorded.

Content Page

श्री प्रमोद तिवारी : सर, मैं सिर्फ इस देश को बचाने की कोशिश कर रहा हूँ। ...(**व्यवधान**)...

श्री सभापति : एक मिनट...(**व्यवधान**)...

श्री प्रमोद तिवारी : सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Pramod*ji*, one minute. ...*(Interruptions)*... Pramod*ji*, take your seat.

श्री प्रमोद तिवारी : सर, बैठ जाएं? ...(**व्यवधान**)... फिर खड़ा कर लीजिएगा। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, no one can sit in this House without taking oath under the Constitution and that oath says that we will protect the integrity and sovereignty of the nation. So you are merely reiterating that oath. The point is well-taken. So hon. Members...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir,...*(Interruptions)*...

MR. CHAIRMAN: Okay.

SHRI TIRUCHI SIVA: Sir, with your permission, I seek...

MR. CHAIRMAN: One minute.

SHRI TIRUCHI SIVA: Sir, you said that the notices for Rule 267 can be sent online. Supposing, if there is a failure of network or something, physically given notices can also be accommodated because, so long, it was only like that.

MR. CHAIRMAN: Good!

SHRI TIRUCHI SIVA: Now you said 'online'. We accept it. We are very happy, it is easy. Supposing, if something happens, if it is physically given, kindly accept it.

MR. CHAIRMAN: Hon. Members, taking note of what has emanated from the hon. Member and Shri Sanjay Singh, we will have it now in two modes. We will issue a directive so that there is no difficulty, but I would still plead with the hon. Members, let us go digital. That will be a good message. But if for any reason whatsoever, we

Content Page

receive it in hard copy in an exceptional situation, we will issue a directive and that will also be done. Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, कभी-कभी अत्यधिक डिजिटल होना भी बड़ा नुकसानदायक होता है। ...(**व्यवधान**)...

श्री सभापति : क्या? ...(**व्यवधान**)... राम गोपाल जी, एक मिनट...(**व्यवधान**)...

प्रो. राम गोपाल यादव : अभी कल परसों ही सारी दुनिया थम गई। ...(**व्यवधान**)... मेरा आपसे यह अनुरोध है कि डिजिटल के अलावा फिजिकली भी नोटिस दिया जाए, तो उसे स्वीकार कर लीजिए। मेरे जैसे पुराने लोगों को बड़ी मुश्किल होती है। हम ऑनलाइन वगैरह ज्यादा कुछ नहीं जानते हैं।

श्री सभापति : राम गोपाल जी, मैं आपके बोलने से पहले आपकी भावना को भांप गया था और मैंने पहले ही कह दिया है... ...(**व्यवधान**)... नहीं, मैंने पहले ही कह दिया है। ...(**व्यवधान**)...

प्रो. राम गोपाल यादव : दोनों में, चाहे वह ऑनलाइन हो या डिजिटल हो, दस बजे तक ही करिएगा। ...(**व्यवधान**)...

श्री सभापति : मैं पहले ही कह चुका हूँ। ...(**व्यवधान**)...

प्रो. राम गोपाल यादव : ठीक है, सर। थैंक यू।

श्री सभापति : मेरी गुजारिश है, मेरा अनुरोध है, मेरी प्रार्थना है कि जहाँ तक संभव हो, मेम्बर्स डिजिटल हों, पर कोई विशेष परिस्थिति है और ऐसा संभव नहीं है, तो मेम्बर के अधिकारों को बचाते हुए, यह दूसरी व्यवस्था भी करेंगे। इसकी प्रक्रिया आज दोपहर तक ही जारी कर दी जाएगी। Hon. Members...*(Interruptions)*...

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: This will not go on record. I take it not only as nuisance but also as disturbance... Don't create it like a street. Mr. Jairam Ramesh, you cannot create like this. ...*(Interruptions)*... I take a very strong objection. *(Interruptions)*... One minute. The hon. Member, firstly, is speaking while sitting in his chair; then, the hon. Member is speaking without getting my permission and the hon. Member is using

* Not recorded

Content Page

disparaging words, objectionable!...*(Interruptions)*... Sorry! ...*(Interruptions)*... Nothing will go on record. I know. Please. ...*(Interruptions)*... I know both of you. ...*(Interruptions)*... I appeal to the senior leadership that let us rise to the occasion and see that the dignity of this House is not so shattered. I appeal to all of you in the front row. Please take care of it. ...*(Interruptions)*...

Hon. Members ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, I have a point of order under Rule 238.

MR. CHAIRMAN: Yes.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, please read the 'explanation' in Rule no. 238. It says, 'The words "persons in high authority" mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution...' This House has to abide by the Indian Constitution. And if some action has been taken by someone of the highest authority, which is against the basic tenets of the Constitution, it should be challenged in the House...*(Interruptions)*... it should be discussed. I am raising a point under Rule 238...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... Digvijaya Singhji, you are a senior Member.

SHRI DIGVIJAYA SINGH: *

MR. CHAIRMAN: Nothing will go on record. Digvijaya Singh*ji*, please cooperate with me. I have noted it. Let us not raise a point for the sake of it.

SHRI DIGVIJAYA SINGH: Sir, I want ruling on that.

MR. CHAIRMAN: I will give a ruling.

SHRI DIGVIJAYA SINGH: Give it, Sir.

MR. CHAIRMAN: Yes.

---

* Not recorded

SHRI DIGVIJAYA SINGH: Please give.

MR. CHAIRMAN: Take your seat. Hon. Members, a very senior Member of this House, Shri Digvijaya Singh, wants my ruling immediately. As a senior Member of this House, he should be fully aware. It is the discretion and prerogative of the Chair to reserve the ruling and you will have it in detail. I have done it on earlier occasions also. You will get a detailed, reasoned, informed ruling on this issue. And, since it emanates from another Member's observation, we will keep that also in mind.

Hon. Members, I have given consideration to the notices received under Rule 267 and I have gone through them carefully. I find these notices neither conform to the requirements of Rule 267 nor of the directives that have emanated from the Chair and the same are not accepted. ...*(Interruptions)*...

SHRI SANJAY SINGH: Sir, *

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, matters raised with permission of the Chair. Dr. Kanimozhi NVN Somu - 'Concern over rising cases of dubious drug trials having serious repercussions on the healthcare sector in the country'. Please go ahead.

Concern over the rising cases of dubious drug trials having serious repercussions on the health care sector in the country

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, it is my prime duty to bring to the notice of this House, a very serious issue raised by the Ethical Committee of the National Institute of Virology about the rising cases of dubious drug trials in India which have serious repercussions on the whole health sector. It also raise serious questions about the monitoring and quality control of the clinical studies in our country. Recently, the Drug Controller General of India (DGCI) has received an appeal to investigate the critical gaps in clinical trials by a pharma company to

---

* Not recorded

Content Page

develop a biosimilar product for treatment of breast cancer. For a company to conduct trials, all trials have to be registered with the Central Trial Registry of India.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The most important factor in such trial is the genuineness of the original product which is considered the gold standard. Any doubt about the authenticity of the gold standard is bound to give misgivings about the integrity of the whole trial and the effectiveness of the biosimilar copy being tested. Sir, the allegation is that the trials are being conducted just four months before the procurement of the gold standard drug from the original manufacturer. A principal assessor at the National Accreditation Board of Hospitals and the Quality Control of India had called the ethics committee of the medical colleges and the big hospitals as dysfunctional as they are just namesakes and do not scrutinize medical research properly in many instances. This spurious thing is going undetected by the IECs and the IRBs of the 40 premier institutions of the country. It illustrates the porosity of the checks and balances on the ethical conduct of clinical trials. This raises a serious question about the authenticity of the trial data. By no sleight of hand can this anomaly be brushed under the carpet. Human lives are at the stake if this drug sees the light of the dubious trial. Unfortunately, the same pharma company has a substantial large contribution through electoral bonds. The data released by the Election Commission on 14th March has revealed that 35 pharma companies in India have contributed nearly 1000 crores to political parties across the State and Centre through the companies which are being investigated for poor quality drugs which they have purchased through the bonds. As a member of the medical fraternity, Sir, I caution the Union Government to take stringent action against all those involved in these unethical practices in clinical trials and not to play with the life of the innocent people by supporting and facilitating those who conduct dubious unethical drug trials in the country. Sir, through the Chair, I request the hon. Minister of Health. I will also give a personal writing to him on this issue with all the data. Kindly ask him to do the needful. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Kanimozhi NVN Somu: Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri Sanjeev Arora (Punjab), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shri Ramji (Uttar Pradesh), Shri Tiruchi Siva (Tamil Nadu), Shri Sujeet Kumar (Odisha), Dr. V. Sivadasan (Kerala), Shri Imran Pratapgarhi

(Maharashtra), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shrimati Sulata Deo (Odisha), Shri Ajit Kumar Bhuyan (Assam), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri R. Girirajan (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala) and Shri A. A. Rahim (Kerala).

The next speaker is Shri A. A. Rahim - 'Concern over mismanagement of Railways in Kerala causing distress to the railway workers/passengers in the region'.

Concern over mis-management of Railways in Kerala causing distress to the railway workers/passengers in the region

SHRI A. A. RAHIM (Kerala): Sir, no one seems to be able to understand the plight of train passengers in Kerala. Sir, it is beyond our imagination. A couple of weeks ago, six passengers fainted due to an uncontrolled rush in Parasuram Express. A lot of similar incidents have been happening in Kerala every day. Sir, the train journey has become a nightmare for Kerala passengers. We do not have adequate train services. The Union Government is very much interested in the 'renaming process'. They are changing the names of roads. They are changing the names of buildings and everything. The same trend is continuing with the Railways also. The name of passenger trains has been changed as Express special trains. Sir, the aftermath of this Tughlaqian reform, the ticket fare has increased.

The automatic signalling system is not implemented in Kerala. From Thiruvananthapuram to Ernakulum, the maximum speed of a train can only be 100 kilometre per hour. From Ernakulum to Shornur, the maximum speed is only 90 kilometre per hour. Sir, Kerala is a leading State in the country in terms of Railway passenger numbers and revenue. However, the Railway is not ready to improve infrastructure in Kerala and also, not even allowing the Kerala Government to do so. The Union Government is putting red tape on the dream project of Kerala K-Rail for mere vested political interests.

I would like to urge the Government that do not scrap the K-rail project, do not scrap the future development of Kerala. Sir, moreover Indian Railway is yet to come out of its colonial hangover. Their attitude is extremely inhumane. In the last week, in Thiruvananthapuram, a heart-breaking incident happened. Joy, a Railway contract worker from a poor family died when he was cleaning a canal for Railways. Not even a senior official of the Railways came to the spot to properly inspect the situation or

Content Page

coordinate rescue operations. I have already written a letter to the hon. Railway Minister. Unfortunately, there is no reply. ...*(Interruptions)*...

Sir, the Kerala Government has already ensured a befitting compensation for Joy's family and the Municipal Corporation of Thiruvananthapuram will build a house for them. I urge the Union Government to ensure a befitting compensation for this victim and also ...*(Time-Bell rings)*...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri A. A. Rahim: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala), Dr. John Brittas (Kerala) and Shri P. Wilson (Tamil Nadu).

Your time is over, Mr. A. A. Rahim. The next speaker is Shrimati Geeta *alias* Chandraprabha - Demand to explore possibilities for new rail projects in Auraiya district of Uttar Pradesh. आपने यह सब्जेक्ट उठाने के लिए माननीय चेयरमैन को नोटिस दिया था।

Demand to explore possibilities for new rail projects in Auraiya district of Uttar Pradesh

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : उपसभापति महोदय, रेल भारत के विकास का इंजन है। रेल आधारित विकास ने देश के अनेक क्षेत्रों में विकास में अहम भूमिका निभाई है। उत्तर प्रदेश में औरैया के लोग अनेक वर्षों से रेल आधारित विकास की प्रतीक्षा कर रहे हैं। औरैया तथा निकटवर्ती अन्य स्थानों पर अनेक बार रेल की संभावनाओं पर सर्वेक्षण भी हुआ है और सर्वेक्षण में लाखों रुपए खर्च किए जा चुके हैं। वर्षों से चले आ रहे सर्वेक्षण कार्य तथा लाखों रुपए खर्च होने के पश्चात भी औरैया के लोगों को रेल की सुविधा प्राप्त नहीं हो सकी।

मैं आपके माध्यम से सरकार से निवेदन करती हूँ कि पूर्व में किए गए सर्वेक्षण के आधार पर अथवा कन्नौज से बिधूना-औरैया होते हुए जालौन तक तथा बुंदेलखंड एक्सप्रेसवे के किनारे हमीरपुर और औरैया होते हुए इटावा तक नए रेल मार्ग, जिसका सर्वेक्षण कार्य किया जा चुका है, इन रेल परियोजनाओं को अतिशीघ्र जमीन पर उतारा जाए, जिससे औरैया, बिधूना और अन्य निकटवर्ती इलाके के लोगों को रेल की सुविधा उपलब्ध होने के साथ ही क्षेत्र के विकास की नई संभावना विकसित हो सके। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Geeta alias Chandraprabha: Dr. Sasmit Patra (Odisha), Shri Ramji (Uttar Pradesh), Shri Brij Lal

Content Page

(Uttar Pradesh) and Shri Baburam Nishad (Uttar Pradesh).

Concern over increasing numbers of Digital Banking Frauds in Financial Year 2023-24

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : सर, आरबीआई की एक एनुअल रिपोर्ट आई है। 2023 में ...(**व्यवधान**)...

एक माननीय सदस्य : सर, इनका माइक ऑफ हो गया है। ...(**व्यवधान**)...

श्री उपसभापति : इनका माइक ऑन है।

श्रीमती प्रियंका चतुर्वेदी : सर, माइक बंद हो गया था। There has been increase in financial frauds, as per RBI Report. 300 प्रतिशत से ज्यादा बैंक फ्रॉड्स हो चुके हैं। इनमें 2 सालों में बढ़ोतरी हुई है। उनमें अगर डिजिटल फ्रॉड्स की संख्या देखें, तो 2 सालों में डिजिटल फ्रॉड्स में 708 प्रतिशत की बढ़ोतरी हुई है। इसमें डिजिटल पेमेंट्स और डिजिटल बैंक लोन्स को लेकर सबसे ज्यादा गंभीरता दिखाई गई है। इसमें एक साल में करीब 166 परसेंट की इंक्रीज हुई है। इसकी वजह से पब्लिक सेक्टर बैंक्स जो प्रभावित होते हैं, वे करीब 75 प्रतिशत हैं और प्राईवेट सेक्टर बैंक्स 67 परसेंट हैं।

सर, मैं इस मुद्दे को इसलिए गंभीरता से उठाना चाह रही हूँ, क्योंकि ये उस आम जनता को प्रभावित कर रहे हैं, जिसको टेक्नोलॉजी तो मिल गई है, परन्तु उसको यह समझ नहीं है कि उसका इस्तेमाल कैसे किया जाता है। उसको जो फाइनेंशियल लिट्रेसी होनी चाहिए, उसके ऊपर जोर नहीं डाला जा रहा है। डिजिटल ट्रंजेक्शंस 600 प्रतिशत बढ़ चुके हैं, परन्तु उनमें जो डिजिटल फ्रॉड्स हो रहे हैं, जो फाइनेंशियल फ्रॉड्स हो रहे हैं, वे 81 परसेंट हैं। इस पर गंभीरता से विचार करना चाहिए। फिशिंग कॉल्स होते हैं, फिशिंग वेबसाइट्स बनाई जाती हैं, impersonating calls होते हैं, जिनकी वजह से लोग प्रभावित होते हैं।

सर, यहाँ तक ही नहीं, मैं आईटी मिनिस्टर के संज्ञान में यह बात काफी बार ला चुकी हूँ। मोबाइल फोन्स पर स्टेट स्पोंसर्ड हैकिंग होती है। जर्नलिस्ट्स हों, पॉलिटिशियंस हों - पेगासस का मुद्दा तो हमने उठाया ही है।..

श्री उपसभापति : सब्जेक्ट पर बोलिए।

श्रीमती प्रियंका चतुर्वेदी : सर, यह इसी का है। यह डिजिटल फ्रॉड्स को लेकर ही है। जो स्टेट स्पोंसर्ड अटैक्स हो रहे हैं, ऐसे फिर से दूसरे अटैक की सूचना आईफोन ने लोगों को दी है। उनमें से बहुत से सीनियर लीडर्स भी हैं। मैंने खुद इसके बारे में चिट्ठी लिखी है। ए.ए. रहीम जी जो कह

Content Page

रहे हैं कि रेल मंत्री जी जवाब नहीं देते हैं, तो मैंने भी एक चिट्ठी लिखी है, परन्तु उसका जवाब आज तक नहीं आया है।

श्री उपसभापति : सब्जेक्ट डिजिटल फ्रॉड्स है, माननीया प्रियंका जी।

श्रीमती प्रियंका चतुर्वेदी : सर, इसलिए मैं आपके माध्यम से उम्मीद करती हूँ कि आप मंत्री जी को यह डायरेक्शन देंगे कि वे इस पर संज्ञान लें और हम जो चिट्ठी लिखते हैं, हम जो कंसर्न्स उठाते हैं, उनका जल्द से जल्द जवाब दें। थैंक यू सो मच, सर।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shrimati Priyanka Charurvedi: Shri Ramji (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Shri R. Girirajan (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri Sanjeev Arora (Punjab), Shri Jose K. Mani (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Shri Sujeet Kumar (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Dr. John Brittsas (Kerala), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), and Shrimati Sulata Deo (Odisha). माननीय श्री शक्तिसिंह गोहिल जी।

Concern over death of three labourers while working in illegal coal mine (Carbo Cell) in Surendra Nagar district of Gujarat

श्री शक्तिसिंह गोहिल (गुजरात): उपसभापति महोदय, मैं एक गम्भीर विषय के बारे में शून्य काल में बात करना चाहता हूँ। गुजरात के सुरेन्द्र नगर डिस्ट्रिक्ट में लो ग्रेड कोल कार्बोसेल मिलता है, कोयला मिलता है। वहाँ पर illegally खदान बनाई जाती है, गड्ढा खोदा जाता है। खोदते-खोदते जब यह लगता है कि वहाँ कोल की लेयर मिली है, तब मजदूर उसमें समानांतर, horizontal खुदाई करते हैं। कभी वहाँ गैस निकलती है, तो कभी वहाँ जमीन बैठ जाती है, जिसके कारण वहाँ मजदूर मरते रहते हैं। 10 दिन पहले 3 मजदूर वहाँ अपनी जान गँवा चुके हैं।

सर, ये जो गड्ढे हैं, उसी एरिया में 1,000 से ज्यादा गड्ढों में काम चल रहा है। ज्यादातर लोग इसकी कंप्लेंट लिखवाने से भी डरते हैं, क्योंकि जब कोई परिवार इसकी कंप्लेंट लिखवाने जाता है कि मेरे परिवार के किसी सदस्य की डेथ हो गई है, तो पुलिस कहती है कि वह illegal काम कर रहा था, तो FIR में पहला नाम उसका लिखा जाएगा, इसलिए वे FIR तक दर्ज करवाने नहीं जाते हैं। उसमें मरने वाले ज्यादातर लोग जवान होते हैं। वहाँ पर गड्ढा करवा कर जो काम करवाते हैं, वे बहुत बड़े influential persons होते हैं। मैं खुद उधर विजिट करने गया था, तब मुझे

बहुत सी जानकारी मिली। स्थानीय लोग कहते हैं कि हर महीने डेढ़ लाख रुपए का हफ्ता नीचे से ऊपर तक दिया जाता है, ताकि कोई इस illegal activity को नहीं रोके। ...(**व्यवधान**)... यह जो केस हुआ, उसमें हमने यह जानने की कोशिश की कि कौन यह गड्ढा करवा रहा था। यह मजदूर के खिलाफ नहीं होना चाहिए, तो यह FIR बनी। इस बार FIR बनी। इसमें 4 लोग दोषी हैं। इन 4 दोषी लोगों में से एक जो है, वह ब्लॉक पंचायत की स्टेंडिंग कमेटी का चेयरमैन है। जो नम्बर टू एक्यूज्ड है, वह नेता है और उसकी बीवी जिला परिषद् में मेंबर है और ...(**व्यवधान**)... यह हकीकत वहाँ दर्ज हुई FIR की है। ...(**व्यवधान**)... मैं अनुरोध करता हूँ कि इसको दूसरी तरह से मत लीजिए। जान की कीमत कोई भी मुआवजा नहीं दे सकता है। इंसान की जिन्दगी सबसे बड़ी कीमती है। हम सबको इसके लिए कंसर्न होना चाहिए कि एक गरीब, जो जान गँवाता है, उसके परिवार की क्या हालत होती है।

अत: मेरा अनुरोध है, माननीय उपसभापति महोदय, मैं आपके जरिए सरकार को कहना चाहता हूँ कि इसको लाइटली नहीं लें। यह एक घटना नहीं है। ऐसा बार-बार हो रहा है। अभी सिर्फ मैं देखता हूँ, कोई भी देख ले - अगर आप गूगल मैप खोल कर वहाँ की सैटेलाइट इमेज देखेंगे, तो आपको वहाँ जो गड्ढे और black spots दिखेंगे, वे सारे black spots चोरी वाले गड्ढे के हैं, वहाँ गलत तरीके से खुदाई हो रही है और वहाँ गरीब मजदूर अपनी जान गँवा रहा है।

इसलिए मैं सरकार से अनुरोध करता हूँ कि वह इसकी ज्यूडिशियल इन्क्वायरी करवाए या सीबीआई से जाँच करवाए। चूँकि इसमें लोकल अथॉरिटी को हफ्ता जाता है, इसलिए यह ऐसे बंद नहीं होगा। मेरा आपसे यही अनुरोध है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shaktisinh Gohil: Shri M. Shanmugam (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Priyanka Chatuvedi (Maharashtra), Dr. John Brittas (Kerala), Shri Jawhar Sircar (West Bengal), Shri Niranjan Bishi (Odisha), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri P. Wilson (Tamil Nadu). Dr. Sasmit Patra (Odisha), Ms. Dola Sen (West Bengal), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri A.A. Rahim (Kerala).

Demand to allocate funds for pending public projects in the State of Tamil Nadu

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to bring to the attention of the Union Government through this august House that several important public projects in Tamil Nadu have been stalled due to the refusal of the Union Government to sanction the eligible and entitled funds.

Firstly, the Chennai Metro Rail Ltd., Phase-II Project, inaugurated by the hon. Union Home Minister in 2020, with a projected cost of Rs.63,246/- crores, has been pending for clearance and approval of the Cabinet Committee on Economic Affairs for

Content Page

the last three years. I request the hon. Union Finance Minister to allocate the accepted 50 per cent of the Project cost amounting to Rs.31,623/- crores expeditiously. Secondly, the Detailed Project Reports for the Coimbatore, Madurai and Tiruchi Metro Rail Projects have also been submitted to the Union Government and are pending approval for many months. Thirdly, with regard to the Tamil Nadu's request for releasing of Rs.37,907/- crores from the NDR Fund after the two natural calamities in last December, a mere Rs.276/- crores has been released by the Union Government. I request the hon. Union Home Minister to release at least Rs.3,000/- crores immediately as an interim measure to undertake restoration and relief works in Tamil Nadu. Fourthly, several dues from the Government of India are pending to be released to the Government of Tamil Nadu, including Rs.3,403/- crores to CMR subsidy and intra-State movement reimbursement, Rs.78/- crores towards Home Guards, Rs.188/- crores towards Railway Force, Rs.138/- crores towards Special Police Battalion at Tihar Jail and Rs.52/- crores towards ESI Scheme. Fifthly, for the Samagra Shiksha - Integrated Scheme for school education, the Project Approval Board has allocated Rs.3,533/- crores for the year 2023 and 2024 and Rs.3,586/- crores for the fiscal year 2024-25 to the State of Tamil Nadu with the Union Government contribution of 60 per cent. However, not even a single rupee is released. I take this opportunity to remind the hon. Union Finance Minister that India is a union of States and India's Constitution contemplates cooperative federalism between the States and the Union. The Union has to be fair in its fiscal allocation and devolution of funds to the States. Tamil Nadu and its people are being penalized for political reasons and receiving discriminatory treatment. The refusal of the Union Government to fund projects in Tamil Nadu and release owed funds is in violation of the Constitution and counter-productive. The hon. Union Finance Minister has to remember that Tamil Nadu's growth is India's growth. Therefore, through this august House, I urge the hon. Prime Minister to step in and direct the concerned Ministries to approve all the pending projects and release entitled funds due to Tamil Nadu without any further delay. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri P. Wilson: Shri M. Shanmugam (Tamil Nadu), Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Tiruchi Siva (Tamil Nadu), Ms. Dola Sen (West Bengal), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha).

Content Page

Thank you, P. Wilson *ji*. Now, Shri Muzibulla Khan. Dr. Sasmit Patra will associate.

Demand for Special Category Status to the State of Odisha

श्री मुजीबुल्ला खान (ओडिशा) : उपसभापति महोदय, मैं ओडिशा राज्य को विशेष राज्य का दर्जा दिए जाने के पक्ष में अपनी बात रखना चाहता हूँ। भारत की प्रगति तभी हो सकती है, जब राज्यों का विकास होगा। जब राज्यों का विकास होगा, तभी 'सबका साथ, सबका विकास' का जो नारा दिया गया है, वह फुलफिल हो सकता है। मेरे नेता नवीन पटनायक जी के बारे में भारतवर्ष के सारे लोग जानते हैं कि वे कितनी सिम्प्लिसिटी से रहते हैं और कितने सीधे-साधे इंसान हैं। उन्होंने चार जोड़ी कुर्ता-पायजामा और चार जोड़ी हवाई चप्पल से 25 साल ओडिशा राज्य में शासन किया। जब वे मुख्य मंत्री थे, तो वे बार-बार केन्द्र सरकार को ओडिशा को विशेष राज्य का दर्जा दिए जाने के संबंध में चिट्ठी लिखते थे। हमारे संसद सदस्य ने लोक सभा तथा राज्य सभा में इस विषय को उठाया, लेकिन केन्द्र सरकार ने अभी तक ओडिशा राज्य को विशेष राज्य का दर्जा नहीं दिया। हम समझते हैं कि इसके लिए एक तय क्राइटीरिया है, कुछ कानून हैं, कुछ नियम हैं, लेकिन किसी की भलाई के लिए इस कानून को बदला जा सकता है, इसमें अमेंडमेंट लाया जा सकता है। हमारे राज्य में 22 प्रतिशत ट्राइबल इलाका है, जहाँ आदिवासी लोग रहते हैं। यह बैकवर्ड एरिया है और यह टूरिज़्म के लिए भी जाना जाता है। यहाँ पर प्रभु जगन्नाथ जी का मंदिर है, प्रभु लिंगराज जी का मंदिर है, कोणार्क टेम्पल जैसा फेमस टेम्पल है, इसलिए यह टूरिज़्म के लिए भी जाना जाता है। सर, हमारे ओडिशा में 480 किलोमीटर की कोस्टल बेल्ट है ,जिसके कारण हमारे राज्य को बार-बार तूफान झेलना पड़ता है। महोदय ,इस कोस्टल बेल्ट में हमारे सात जिले आते हैं और वे हैं - गंजम ,खोरधा ,पुरी ,केंद्रपाड़ा ,जगतसिंहपुर ,भद्रक और बालासोर। जब 1999 में सुपर साइक्लोन आया था ,तब 10,000 से ज्यादा लोगों की जानें गई थीं और 20,000 से ज्यादा लोग बेघर हुए थे ,जिन्होंने अपने मां-बाप को खो दिया था। वर्ष 2000 में जब मेरे नेता नवीन पटनायक जी ओडिशा के मुख्य मंत्री बने और ओडिशा का शासन अपने हाथों में लिया ,तब उन्होंने इस बात के लिए कोशिश की कि साइक्लोन से कैसा निपटना है। सर ,वहाँ हर साल साइक्लोन आता है ,लेकिन मैं यहाँ कुछ प्रमुख साइक्लोन्स के बारे में बताना चाहता हूँ। फाइलिन 2013 में आया था ,हुदहुद 2014 में आया था ,तितली 2018 में आया था और फनी 2019 में आया था। सर ,आप जानते हैं कि नवीन बाबू हर वक्त ज़ीरो कैजुअल्टी के मामले में नंबर वन हैं और देश तो क्या ,विदेश के लोगों से भी उनको इस बात के लिए धन्यवाद मिला है कि वे ज़ीरो कैजुअल्टी में आगे बढ़ते हैं। ...(**समय की घंटी**)...सर ,यहाँ बीजेपी के अध्यक्ष ,नड्डा जी बैठे हैं, मेरा अनुरोध रहेगा, ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद।

श्री मुजीबुल्ला खान : सर, मैं एक सेकंड में अपनी बात खत्म कर रहा हूँ।

Content Page

श्री उपसभापति : धन्यवाद। Time is over. अब आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। माननीय डा. सस्मित पात्रा जी, आप एसोसिएट करें।

श्री मुजीबुल्ला खान : *

DR. SASMIT PATRA (Odisha): Sir, I am associating. Can I take ten seconds to make a point?

MR. DEPUTY CHAIRMAN: Please associate only.

DR. SASMIT PATRA: Sir, I associate. I associate myself with this matter.

MR. DEPUTY CHAIRMAN: The following Members also associated themselves with the matter raised by the hon. Member, Shri Muzibulla Khan: Shri P. Wilson (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar (Odisha), and Prof. Ram Gopal Yadav (Uttar Pradesh).

Now Shri Golla Baburao, 'Demand to implement a comprehensive National Coastal Tourism Development Policy in the country'.

Demand to implement a comprehensive National Coastal Tourism Development Policy in the country

SHRI GOLLA BABURAO (Andhra Pradesh): Thank you, hon. Deputy Chairman, Sir, for giving me this opportunity. Sir, I wish to bring a very important and innovative idea to the notice of the Union Government. Now, in entire India, more than 9,700 kilometres coastline is there, and, especially, in our Andhra Pradesh, 970 kilometres coastline is there. I am happy; but so far, the Union Government and the State Governments are developing some tourist-base for the coastal line. But, in fact, we can develop a comprehensive policy to develop the entire beach coastal line in almost all the States, from Gujarat to West Bengal, the entire coastline. What I request the Union Government is to identify as many beaches as possible and start the resorts, hotels and other recreational clubs. Apart from this, what I request the Union Government and the State Governments is to kindly start the actuaries and also some other basic infrastructural facilities for all the coastal lines. We can earn a lot of foreign exchange and we can also especially develop the fishery communities which

* Not recorded

are really immune to live in the coastal lines. Sir, our State Government has also taken excellent measures by even identifying the 350 beaches and starting small, small hotels and recreational clubs.

Finally, I want to request the Union Government to start a comprehensive National Coastal Corridor Development Corporation or an agency and allot some funds. In fact, we can earn a lot of foreign exchange from this. Apart from that, we can provide employment opportunities to the local communities who are living there and also the recreational activities to the interested people or the foreigners who are just coming to our country.

Sir, in this august House, through you, I request the hon. Prime Minister, the Tourism Minister, the Fisheries Minister and all other concerned Ministers to rethink about the new and innovative idea to start a comprehensive policy for development of these corridors which would benefit the entire nation.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Golla Baburao: Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Jawhar Sircar (West Bengal), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu) and Shrimati Sulata Deo (Odisha)

Demand for long-term solution to prevent loss of life and property due to floods in Bihar

डा. भीम सिंह (बिहार) : माननीय उपसभापति महोदय, मैं बिहार से हूं और बिहार में डबल इंडन की सरकार बिहार के गौरवशाली अतीत को पुनर्प्राप्त करने की ओर अग्रसर है। कई क्षेत्रों में अच्छे काम हो रहे हैं, भारत सरकार से भी काफी सहयोग मिल रहा है, परंतु सदन के माध्यम से मैं सरकार का ध्यान बिहार की एक बड़ी समस्या की ओर आकृष्ट करना चाहता हूं। बिहार एक ऐसा राज्य है, जिसका दक्षिण का इलाका प्रायः सुखाढ़ से और उत्तर का इलाका प्रायः बाढ़ से ग्रसित रहता है। खास तौर पर बाढ़ की जो समस्या है, इससे जीवन और संपत्ति की काफी क्षति होती रही है। यहां तक कि जब 1934 में भूकंप आया था, उसके बाद बाढ़ आई तो पूरा उत्तर बिहार तबाह हो गया और उत्तर बिहार दो हिस्सों में बंट गया, कनेक्टिविटी खत्म हो गई। उस कनेक्टिविटी की समस्या को दूर करने के लिए अटल बिहारी वाजपेयी जी की सरकार ने कोशिश की और उन्होंने दोनों सिरों, मिथिलांचल और कोसियांचल को जोड़ा। ये सारे काम हो रहे हैं और मौजूदा सरकार ने भी विकास के लिए अनेकों योजनाएं बनाई हैं। लेकिन विकास के जो काम होते हैं, वे बाढ़ के कारण बह जाते हैं, ढह जाते हैं। और बाढ़ का कारण है कि जो उत्तर बिहार की नदियां हैं, कोसी, गंडक और बागमती आदि का सारा कैचमेंट एरिया - जहां वर्षा होती है - नेपाल में पड़ता है। नेपाल से वर्षा का पानी हमारे बिहार में आता है और बिहार की परिसंपत्ति और जीवन को नष्ट कर देता

Content Page

है। यह एक अंतरराष्ट्रीय समस्या है और अंतरराष्ट्रीय समस्या का समाधान भी अंतरराष्ट्रीय स्तर पर किया जाना चाहिए। देश की आज़ादी के बाद ही एक विशेषज्ञ के.एल राव की अध्यक्षता में समिति बनी, उसने तत्कालीन सरकार को, यानी कि पंडित जवाहरलाल नेहरू जी की सरकार को सुझाव दिया कि कोसी में बाढ़ रोकने के लिए नेपाल में हाई डैम की स्थापना की जाए। सरकार ने कुछ नहीं किया, तब से लेकर यह समस्या बनी हुई है। इसलिए हम सरकार से अनुरोध करते हैं कि उत्तर बिहार को...

श्री उपसभापति : धन्यवाद। ...(**व्यवधान**)... आपके बोलने का समय समाप्त हो गया। आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Bhim Singh: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

Demand to include the history of the struggle against emergency, in school and college curriculum

श्री नरेश बंसल (उत्तराखंड) **:** धन्यवाद माननीय उपसभापति जी। मैं आपके माध्यम से यहां एक गम्भीर विषय उठाना चाहता हूं। स्वतंत्रता संग्राम की तरह लोकतंत्र की बहाली के संघर्ष के इतिहास को भी स्कूल एवं कॉलेज के पाठ्यक्रम में शामिल किया जाना चाहिए। आपातकाल भारत के लोकतंत्र का काला अध्याय है, इसे कभी भुलाया नहीं जा सकता। उस समय रक्षक ही भक्षक बन गए थे। आज़ादी के बाद इसे लोकतंत्र की दूसरी आज़ादी का नाम भी दिया गया था। श्रीमती इंदिरा गांधी की सरकार द्वारा 1975 में आपातकाल में देश के लोकतंत्र पर कलंक लगाया था। आपातकाल 21 महीने तक चला था, जिसमें नागरिक स्वतंत्रता का हनन, असहमति का दमन और लोकतांत्रिक सिद्धांतों को कुचला गया था। इसके साथ ही हजारों लोगों को बिना कारण के जेलों में ठूंस दिया गया, देश के लोकतंत्र को बचाने के लिए अनेकानेक लोग बलिदान हुए। आपातकाल का वह सियाह कालखंड लोकतांत्रिक सेनानियों के लिए एक दु:स्वप्न है।

श्री उपसभापति : प्लीज़ सीट पर बैठ कर आपस में बात न करें।

श्री नरेश बंसल : आज भी उस दौर को याद करके लोकतांत्रिक सेनानियों की आंखें नम हो जाती हैं। विपक्ष के ज्यादातर नेता खुद आपातकाल की ज्यादतियों का शिकार हुए हैं। देश में 1975 में आपातकाल के दौरान की गई ज्यादतियों और दमन का विरोध करने वालों की ओर से की गई...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, प्लीज़ अपनी सीट्स पर बैठें।...(**व्यवधान**)...

Content Page

श्री नरेश बंसल : लड़ाई को समझाने वाला एक अध्याय स्कूल एवं कॉलेज के पाठ्यक्रम में शामिल किया जाए, जिससे सभी छात्रों को पता चलना चाहिए कि आपातकाल क्या था, इसे कैसे लगाया गया और क्यों लगाया गया? छात्रों को आपातकाल के बारे में जानना चाहिए। उन बलिदानियों के संघर्ष को वर्तमान की और भावी पीढ़ी जान सके, इसलिए आपातकाल की संपूर्ण गाथा बच्चों के पाठ्यक्रम में शामिल की जानी चाहिए।

महोदय, आपातकाल को अगर सही तरीके से पाठ्य पुस्तकों में स्थान दिया जाए, तो लोकतांत्रिक शक्तियों का विकास होगा और प्रजातंत्र की जड़ें मजबूत होंगी। सर, भावी पीढ़ी को इस काले अध्याय से परिचित कराने के लिए स्वतंत्रता संग्राम की तरह लोकतंत्र की बहाली के संघर्ष के इतिहास को भी स्कूल एवं कॉलेज के पाठ्यक्रम में शामिल किया जाना चाहिए। आपातकाल लगाकर श्रीमती इंदिरा गांधी ने भारत के संविधान का गला घोंट दिया था। ...(**समय की घंटी**)... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Naresh Bansal: Dr. Laxmikant Bajpayee (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shrimati Sangeeta (Uttar Pradesh), Shrimati Sadhna Singh (Uttar Pradesh), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shri Rambhai Harjibhai Mokariya (Gujarat), Shrimati Dharmshila Gupta (Bihar), Shri Subhash Chander (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Devendra Pratap Singh (Chhattisgarh), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Krishan Lal Panwar (Haryana), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Bhim Singh (Bihar), Shri Amar Pal Maurya (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Dr. Bhagwat Karad (Maharashtra), Shri Baburam Nishad (Uttar Pradesh), Shri Aditya Prasad (Jharkhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shri Neeraj Shekhar (Uttar Pradesh), Shri Mithlesh Kumar (Uttar Pradesh), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Darshana Singh (Uttar Pradesh), Shri Sujeet Kumar (Odisha), Shri Samik Bhattacharya and Dr. K. Laxman (Uttar Pradesh).

Demand for allocation of Special Economic Zones in the state of Bihar

श्री मनोज कुमार झा (बिहार) : शुक्रिया। उपसभापति महोदय, एक बहुत महत्वपूर्ण विषय के लिए आपके समक्ष हूं। देश की प्रगति का खाका उसका ब्लू प्रिंट बिहार जैसे राज्यों की प्रगति के बगैर

Content Page

संभव नहीं है। बिहार श्रम आपूर्ति राज्य के टैग से निकलना चाहता है। यह टैग हमारे ऊपर औपनिवेशिक शासन काल से आज तक लगा हुआ है। स्पेशल इकोनॉमिक ज़ोन की बात होती है। ये पूरे देश में 378 हैं और 265 ऑपरेशनल हैं, लेकिन बिहार में एक भी नहीं है। मेरी सरकार से मांग है कि बिहार को सिर्फ वोटिंग स्टेट मत मानिए। बिहार को विशेष राज्य का दर्जा, जो हमारे ओडिशा के साथी भी कह रहे हैं, हमारे आंध्र प्रदेश के साथी भी कह रहे हैं, लेकिन सबसे पुरानी मांग हमारी थी। सर, जब झारखंड बना, तो बिहार के हिस्से में धूल, धूप और वर्षा के अलावा कुछ नहीं बचा। हमें भी प्रगति के नियामक पार करने हैं और वह तब तक संभव नहीं है... हमारे कई साथी, जो हमारे साथ काम कर चुके हैं, वे यह कहते हैं कि विशेष राज्य का दर्जा न दे सको, तो विशेष पैकेज दो।

(**सभापति महोदय** *पीठासीन हुए।*)

सर, विशेष राज्य और विशेष पैकेज के बीच में 'या' नहीं है। बिहार को 'या' स्वीकार नहीं है। विशेष राज्य का दर्जा भी चाहिए और विशेष पैकेज भी चाहिए। सर, एक चीज कहूंगा कि बिहार की प्रगति और विकास के मानदंड की जब चर्चा हो, तो बिहार को संवेदना से देखने की जरूरत है। बिहार को सिर्फ चुनाव के वक्त में नहीं देखने की जरूरत नहीं है। अभी पांच स्पेशल इकोनॉमिक जोन्स - मैं आग्रह करूंगा, सरकार के सर्वेसर्वा हैं और अध्यक्ष भी हैं - ये जोन्स बोधगया, फतुहा, मुजफ्फरपुर, भागलपुर और एक कोसी के क्षेत्र में होना चाहिए। न सिर्फ पूरा बिहार, बल्कि भाजपा के हमारे मित्र भी जानते हैं कि विशेष राज्य का दर्जा और विशेष पैकेज में 'या' नहीं होना है, हमें दोनों चाहिए। हम संसद में मांगेंगे और सड़क पर मांगेंगे। जय हिन्द!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Manoj Kumar Jha: Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Sasmit Patra (Odisha), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Ramji (Uttar Pradesh), Shri A.A. Rahim (Kerala), Shri Niranjan Bishi (Odisha) and Dr. John Brittas (Kerala).

Concern over effects of Global warming in the country

श्री बाबूभाई जेसंगभाई देसाई (गुजरात) : सभापति महोदय, आज मैं आपके माध्यम से माननीय मंत्री जी का ध्यान एक गंभीर मुद्दे पर केंद्रित करना चाहता हूं। महोदय, ग्लोबल वार्मिंग की बड़ी प्रॉब्लम है। सभी इंसान प्रकृति के पंच तत्व से बने हुए हैं। प्रकृति के पांचों तत्वों की रक्षा करना हमारा सबका धर्म है। पृथ्वी, आकाश, अग्नि, वायु और जल, इन पांचों तत्वों को सही करना भी हमारी जिम्मेदारी है। हमारी नदियां गंगा-यमुना और सरस्वती को हम माता की तरह पूजते हैं।

उनका नीर, जल अच्छा करना चाहिए। जो हमारे समुद्र तट हैं, उनको भी अच्छा करना जरूरी है। हमारे जो हिल स्टेशन्स हैं, वहां भी बहुत सारी प्रॉब्लम्स हैं। हमारी जलवायु में बहुत बदलाव आ रहा है। हमारे गुजरात में अभी बहुत बारिश हुई है। इससे हमारे किसानों के खेतों में तीन-तीन, चार-चार फुट पानी भर गया है।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Babubhai Jesangbhai Desai: Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand) and Dr. Fauzia Khan (Maharashtra).

12.00 **NOON**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Projects to improve and increase groundwater level

*1. SHRI KESRIDEVSINH JHALA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether there is any project to improve groundwater level in the country, if so, the details thereof;
(b) whether there is any plan to deepen water bodies such as lakes/dams/ reservoirs so as to increase the water storage capacity;
(c) whether Government is updating the technology to clean rivers and water bodies; and
(d) if so, the details thereof?

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL) (a) to (d): A statement is laid on the Table of the House.

Content Page

Statement

(a) Water being a State subject, the issues related to development, regulation and management of ground water is primarily the responsibility of the state governments. The Central Government provides technical support and financial assistance through its institutions and various centrally sponsored schemes. In this regard, the Ministry of Jal Shakti (MoJS) is implementing several projects and schemes to continuously monitor and improve the ground water levels in the country whose brief outline is given below.

The Central Ground Water Board (CGWB) is implementing 'Ground Water Management & Regulation Scheme'(GWM &R)under which National Aquifer Mapping and Management Programme (NAQUIM) has been implemented. Under NAQUIM all the mappable areas of the country (~25 lakh sq km) have been covered and suitable scientific groundwater management plans at the block and district levels have been prepared and shared with the State Governments for implementation.

Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by CGWB in consultation with States/UTs which is a macro level plan indicating various structures for the different terrain conditions of the country. The Master Plan envisages construction of about 1.42 crore Rain water harvesting and artificial recharge structures in the country to harness 185 Billion Cubic Meters (BCM) of water.

Additionally, CGWB has taken up several demonstrative projects for construction of artificial recharge structures like Bridge cum Bandhara (BCB) at five locations in Maharashtra, works in selected Aspirational Districts, works in identified water stressed areas of Rajasthan comprising Jodhpur, Jaisalmer & Sikar districts etc.

MoJS is implementing Jal Shakti Abhiyan (JSA) since 2019 in the country in which special emphasis is being given for rainwater harvesting (RWH) / groundwater recharge. The 5th edition of JSA for 2024-25 with theme 'Nari Shakti se Jal Shakti' has been launched by the ministry in March 2024. JSA is implemented through local convergence of various schemes and funds and some of the major interventions undertaken under the Abhiyan include construction and repair of rainwater harvesting structures including rooftop & water conservation structures. Activities also include construction and desilting of existing water bodies like ponds, tanks etc. with an aim to augment storage capacity to reduce the groundwater stress.

MoJS is also implementing Atal Bhujal Yojana in select 80 water-stressed districts in identified 7 states, intending to improve the ground water levels and to

Content Page

ensure sustainable management of groundwater resources with community participation.

Department of Agriculture & Farmers' Welfare (DA & FW) is implementing Per Drop More Crop Scheme since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation. Under this centrally sponsored scheme, so far an area of 83.49 lakh hectare has been covered under Micro Irrigation in the country.

For sustainable management of ground water resources in urban areas, Ministry of Housing & Urban Affairs (MoHUA) has come up with Shallow Aquifer Management (SAM) project, to explore and showcase different ways in which shallow aquifers can be rejuvenated in order to augment the overall water security of cities. Various initiatives like revival of heritage wells, injection borewells, percolation beds, recharge shafts etc. were taken up in select 10 cities resulting in visible improvement in ground water situation in the project areas.

Moreover, The Central Ground Water Authority (CGWA) is working as the nodal agency for regulation and control of groundwater extraction in the country with an aim to discourage unbridled ground water extraction and ensuring sustainable ground water regime.

In addition to the above, the Government of India has taken several other significant initiatives for the improvement of groundwater situation in the country which can be seen through link below-

https://jalshakti-dowr.gov.in/document/steps-taken-by-the-central-government-to-control-water-depletion-and-promote-rain-water-harvesting-conservation/

Similarly, several State Governments have initiated their own schemes targeting overall water resource improvement and management. Pani Bachao Paisa Kamao by Punjab, Mera Pani, Meri Virasat by Haryana, Mission Kakatiya by Telangana, Jal Jeevan Hariyali Yojana by Bihar, Jalyukt Shibar by Maharashtra, Sujalam Sufalam by Gujarat are few examples.

(b) Concerning deepening/rejuvenating the water bodies for increasing the storage capacity, Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/ rejuvenated.

Content Page

Centrally sponsored scheme "Repair, Renovation & Restoration (RRR) of Water Bodies (WBs)" is a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) Har Khet Ko Pani (HKKP) being implemented by Ministry of Jal Shakti under which works like cleaning of traditional water bodies is taken up.

Dam Rehabilitation and Improvement Project (DRIP) Phase-I implemented during 2012-2021 had provision for need-based de-siltation of few reservoirs to restore their lost capacity to the extent possible. Currently, the DRIP Phase II and III scheme (2021-2031) is being implemented wherein too provision has been made for need based de-siltation of the reservoirs.

Ministry of Housing & Urban Affairs is currently implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 Scheme under which Rejuvenation of water bodies and wells in urban areas is one of the main components. Mission promotes water source conservation, recycle/ reuse of treated used water, by involving community at large.

Under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), works relating to Natural Resource Management (NRM) which include water conservation and water harvesting structures to augment and improve ground water are taken up. Large scale desiltation projects for traditional water bodies, rejuvenation of river stretches etc. have been conducted by various state governments under the Scheme.

(c) and (d) The Ministry is constantly exploring and harnessing new technologies for cleaning of rivers and water bodies. Under the Namami Gange programme of the Ministry, various innovative and new technologies have been adopted based on regulatory requirements and site conditions. The following are some of the important technologies being employed:

i. Multi-storey Sewage Treatment Plants (STPs):
ii. Nature-based sewage treatment using Constructed Wetlands
iii. Packaged Sewage Treatment Plant – 'Johkasou':
iv. Advance Oxidation Process (AOP):
v. Electrocoagulation:
vi. Mandatory Tertiary Treatment by filtration and disinfection to achieve the stringent norms for river revival.

Content Page

SHRI KESRIDEVSINH JHALA: Sir, would the hon. Minister of Jal Shakti be pleased to state as to what specific new technologies, innovations and pilot projects are being implemented to enhance the cleaning of rivers and water bodies and also to improve the groundwater level and its management?

श्री सी. आर. पाटिल : माननीय सभापति जी, पूरी दुनिया की सभी टेक्नोलॉजीज़ का उपयोग हमारी सरकार कर रही है। मंत्रालय की ओर से यह टेक्नोलॉजी हर स्टेट को दी गई है और उसका उपयोग करते हुए सभी नदियों को साफ रखने के लिए काम किए गए हैं। जो भी पानी पीने के लिए जाए, वह पीने लायक हो, उसके लिए पूरी कोशिश मंत्रालय की ओर से की गई है। इसका परिणाम भी हमें देखने को मिला है। जो आरोग्यवर्धक पानी की मुश्किलें थीं, जो प्रॉब्लम्स थीं, वे भी सॉल्व होने लगी हैं और पानी की शिकायतों का नम्बर भी नीचे गया है।

MR. CHAIRMAN: Second supplementary, Shri Kesridevsinh Jhala.

SHRI KESRIDEVSINH JHALA: Sir, I come from the State of Gujarat, which is a rain-deficit State. I would like to ask the hon. Minister if there are any schemes and projects that are in the planning stage besides the projects that are already functioning in the State of Gujarat.

श्री सी. आर. पाटिल : माननीय सभापति जी, गुजरात के अंदर एक समय था जब पानी की कमी थी। मगर माननीय प्रधान मंत्री जी, जब गुजरात के मुख्य मंत्री थे तब उसी टाइम उन्होंने पूरी प्लानिंग करते हुए काम किया था, जिसकी वजह से आज गुजरात के हर गांव में पानी पहुंच रहा है। वहां पर पीने के लिए भी पानी पहुंच रहा है और नर्मदा योजना से एग्रीकल्चर का जो क्षेत्र है, उन सबको पानी मिल रहा है। इसके कारण किसानों को भी बहुत फायदा हुआ है। वे वहां पर तीन-तीन फसल ले रहे हैं और इसके कारण वहां पर सभी किसान समृद्ध हुए हैं। इन सभी योजनाओं से कृषि को पानी मिल रहा है और पीने के लिए भी पानी मिल रहा है। कच्छ के बॉर्डर तक पानी देने का काम भी आदरणीय प्रधान मंत्री जी ने, जब वे मुख्य मंत्री थे, तब किया था। उसके कारण बॉर्डर पर सुरक्षा में लगे हमारे जवानों को भी पीने के लिए शुद्ध पानी मिल रहा है।

MR. CHAIRMAN: Third supplementary, Shrimati Jaya Amitabh Bachchan.

श्रीमती जया अमिताभ बच्चनः सर, माननीय मंत्री जी ने माननीय सदस्य के सवाल का जवाब नहीं दिया, जबकि गुजरात से ये भी आते हैं और वे भी आते हैं। सवाल में पूछा गया कि यह कमी है, लेकिन वे कह रहे हैं कि सब कुछ हो गया।

Content Page

श्री सभापतिः मैडम, आप क्वेश्चन पूछिए।

SHRIMATI JAYA AMITABH BACHCHAN: Sir, I am a bit confused. I expected clarification from the hon. Minister. I am a bit confused.

MR. CHAIRMAN: I can't agree. You can never be confused.

SHRIMATI JAYA AMITABH BACHCHAN: Sir, I am.

MR. CHAIRMAN: You are not.

SHRIMATI JAYA AMITABH BACHCHAN: Sir, Mr. Jhala comes from Gujarat. The Minister also is saying that प्रधान मंत्री ने, जब वे मुख्य मंत्री थे, सब कुछ कर दिया, then, why is Mr. Jhala complaining?
MR. CHAIRMAN: Please put your supplementary. You will get a good answer.

SHRIMATI JAYA AMITABH BACHCHAN: Sir, I want to know. I am confused. ...*(Interruptions)*...

MR. CHAIRMAN: Madam, please put your supplementary. ...*(Interruptions)*...

श्री नीरज शेखर : यह जवाब देश के लिए है। ...(**व्यवधान**)...

श्रीमती जया अमिताभ बच्चनः क्या है? ...(**व्यवधान**)...

MR. CHAIRMAN: Madam, please put your supplementary. ...*(Interruptions)*...

श्री नीरज शेखर : देश को तो बताना पड़ेगा। ...(**व्यवधान**)... क्या मंत्री जी जवाब भी न दें! ...(**व्यवधान**)...

MR. CHAIRMAN: Neeraj ji, please. ...*(Interruptions)*... Sir, please control. ...*(Interruptions)*...

श्रीमती जया अमिताभ बच्चनः उनके पास सब कुछ है। ...(**व्यवधान**)... हर सवाल का जवाब है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Leader of the House, please see that there is order. ...*(Interruptions)*... Let the hon. Member ask the supplementary.

SHRI JAYA AMITABH BACHCHAN: I am really surprised, again confused, that instead of the Minister, other Members are standing and questioning me. सभापति जी, आप यहाँ बैठे हुए हैं, लेकिन उन्हें नहीं टोकते हैं, पर अगर हमारे यहाँ से कोई खड़ा हो जाएगा, तो बिल्कुल टोक देंगे। This is not fair. I don't expect this from you, Sir.

श्री सभापति : आप एक सेकंड सुनिए। I think I am fair to every Member. Those who got up there know it. I would urge everyone. But when I do it this side, it is more noticed. When I do it that side, it is not noticed. Madam, your supplementary.

SHRIMATI JAYA AMITABH BACHCHAN: That is not noticeable, Sir. You correct us more; so, it is noticeable. You don't correct them. So, it is not noticeable. It is as simple as that.

MR. CHAIRMAN: Oh my God!

SHRIMATI JAYA AMITABH BACHCHAN: Sir, this is what I want to ask the Minister. What is the mechanism that exists for punishing violation of conditions in the No Objection Certificates of Ground Water Use? Give the details of units assessed as overexploited, as mentioned in the Economic Survey of 2021 and the funds allocated, disbursed and utilised for the replenishment of the same State-wise and UT-wise.

श्री सी. आर. पाटिल : सभापति जी, जया जी के मन में जो कंफ्यूज़न था, उसके लिए मैं उन्हें बताना चाहता हूं वे आज गुजरात के किसी भी गाँव में जाकर देखें, उन्हें वहाँ पर शुद्ध पानी मिल सकता है। वे कृषि की बढ़त की ऑफिशियल फिगर्स भी देख सकती हैं। महोदय, मैं और प्रश्नकर्ता दोनों ही गुजरात से हैं, इसलिए मैंने इसके बारे में ज्यादा डिटेल में नहीं कहा, क्योंकि उन्हें यह लगता कि मैं गुजरात के बारे में बहुत अच्छा बताना चाहता हूं, मगर यह काम अच्छा हुआ है और जिसने अच्छा किया है, उस बात का उल्लेख करना भी जरूरी था, इसीलिए मैंने कहा था। ..(**व्यवधान**).. सभापति जी, जो नियम बनते हैं, अगर उन नियमों का उल्लंघन होता है, तो कायदे के अनुसार व्यवस्था है। ..(**व्यवधान**)..

PROF. RAM GOPAL YADAV: Sir, this is not the answer to the question of Shrimati Jaya Amitabh Bachchan.

MR. CHAIRMAN: Ram Gopal *ji*, you are a senior Member.

Content Page

श्री सी. आर. पाटिल : सभापति जी, जो कानून बने हैं, उनके तहत ही नियम बने हैं। ..(**व्यवधान**).. उनके पेटा नियम भी बने हैं। ..(**व्यवधान**).. अगर कोई उनका उल्लंघन करेगा, तो उसके लिए भी व्यवस्था है। ..(**व्यवधान**)..

MR. CHAIRMAN: Jaya *ji*, take your seat. He is replying. ...(*Interruptions*)... Jaya *ji*, take your seat.

श्री सी. आर. पाटिल : जया जी का प्रश्न है कि जो इनका उल्लंघन करेगा, उसे क्या सजा होगी, इसके लिए मैं उन्हें बताना चाहता हूं कि उन नियमों में और पेटा नियम में इस बात का उल्लेख किया गया है। महोदय, हम माननीय सदस्या को उसके बारे में लिखित रूप में भी बता देंगे।

MR. CHAIRMAN: Fourth supplementary, Shri Sujeet Kumar.

श्री सुजीत कुमार : सर, भूजल का स्तर बढ़ाने के लिए सरकार ने दो बहुत अच्छी स्कीम्स शुरू की थीं, जो 'अटल भूजल योजना ' और 'मिशन अमृत सरोवर' के नाम से हैं। सभापति जी, मैं सरकार से यह जानना चाहता हूं कि ये जो दो स्कीम्स हैं, क्या इनका कोई ऑडिट हुआ है और इन योजनाओं के चलते भूजल के स्तर में कितना इम्प्रूवमेंट हुआ है?

श्री सी. आर. पाटिल : सभापति जी, जब हमने स्वतंत्रता के 75 साल का अमृत वर्ष मनाया, उसी टाइम हर जिले में करीब 75 अमृत सरोवर बने और हर सरकार, हर राज्य सरकार द्वारा उसकी रिपोर्ट भी भेजी गई। उनके द्वारा सभी कार्यों को पूर्णता दी गई है, हर जगह पूरा काम हुआ है, जिसकी वजह से जल का स्तर भी बहुत अच्छा बढ़ा है। महोदय, मैं बताना चाहूंगा कि यह योजना बहुत सफल हुई है।

महोदय, उनका जो दूसरा प्रश्न है, जिसमें भूजल की बात है, उस संदर्भ में मैं बताना चाहता हूं कि इसके लिए अलग-अलग नियम बने हैं, अलग-अलग योजनाएँ बनी हैं। महोदय, इनकी वजह से भी भूजल का स्तर बहुत ऊपर आया हुआ है, लेकिन हमें इन्हें कंटीन्यू रखना पड़ेगा। सभापति महोदय, मैं यह भी बताना चाहता हूं कि इस ' अमृत सरोवर योजना' की वजह से पानी का स्तर ऊपर आया है, उसकी क्वालिटी सुधरी है, उसकी सीओडी, बीओडी में भी बदलाव आया है, मगर महोदय, अगर हम लोग इसे हर साल नहीं करते रहेंगे, तो भूजल का स्तर वापस नीचे जाने की संभावना है। जमीन से पानी न निकालें और मंत्रालय की जो 'कैच दि रेन' योजना है, उसका पालन करें। महोदय, रेन वॉटर हार्वेस्टिंग के लिए मंत्रालय की ओर से बहुत से डिज़ाइन भी बनाए गए हैं, अलग-अलग एनजीओज़ ने भी डिज़ाइन बनाए हैं और उन पर बहुत अच्छा काम गुजरात में भी हो रहा है। एक-एक गाँव में करीब 50-50 बोर बनाकर पानी उतार रहे हैं। ...(**व्यवधान**)... मैं सबसे विनती करता हूँ कि वे रीचार्ज के लिए भी काम करें। ...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: Shri Kartikeya Sharma. ...*(Interruptions)*... Fifth supplementary. ...*(Interruptions)*...

SHRI KARTIKEYA SHARMA: Mr. Chairman, Sir, I would like to ask from the hon. Minister: What are the steps being taken to increase groundwater recharge mechanisms in the rural parts of India, particularly in the State of Haryana? If so, what are the results achieved so far?

श्री सी. आर. पाटिल : महोदय, यह जो प्रश्न उठाया गया है, मैं उसके संबंध में बताना चाहता हूँ कि सकारात्मक विश्वास के परिणामस्वरूप भूजल में अति दोहित क्षेत्रों में उल्लेखनीय गिरावट आई थी। 2017 से घटकर आज वह 2023 में लगभग 11 परसेंट तक रह गया है, यानी उसमें छः परसेंट का सुधार हुआ है। भूजल सुरक्षित क्षेत्र 63 परसेंट से बढ़कर 73 परसेंट हो गया है। जो डार्क जोन था, उसमें भी कमी आई है। 2019 से प्रत्येक वर्ष 52 से 70 परसेंट तक भूजल निगरानी कुओं में पिछले दशक की तुलना में इस स्तर की वृद्धि देखी गई है। वर्ष 2019 से 2023 तक मानसून के बाद के मौसम में 85 परसेंट से अधिक निगरानी स्टेशनों पर जल स्तर दस मीटर से कम दिखा है। यह जो योजना बनी है, सभी राज्यों ने उसके ऊपर काम किया है, सभी एनजीओज़ ने काम किया है, सभी लोगों ने काम किया है, उसके कारण यहाँ पर सुधार दिख रहा है। यह अत्यंत आवश्यक है। मंत्रालय यह कर रहा है।

MR. CHAIRMAN: Q. No.2; Shri Neeraj Shekhar. ...*(Interruptions)*... One second please! ...*(Interruptions)*... Hon. Members, on a question, five supplementaries are allowed -- two by the hon. Member who raised the Question and three by others. I have allowed all three. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, I have also given in writing.

MR. CHAIRMAN: Digvijaya Singhji, everyone has given in writing. I am sorry. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Q. No.2; Shri Neeraj Shekhar.

Status of Har Ghar Jal Yojana

*2. SHRI NEERAJ SHEKHAR: Will the Minister of JAL SHAKTI be pleased to state:

Content Page

(a) the details of fund allocated, released, and utilized under Har Ghar Jal Yojana during 2023-24 and 2024-25, year-wise and State-wise;

(b) the details of targets and number of households covered under the scheme during 2023-24 and 2024-25 till 30th June, 2024, year-wise and State-wise; and

(c) the number of households targeted to be covered under the scheme during current financial year, State-wise?

THE MINISTER OF JAL SHAKTI (SHRI C R PATIL): (a) to (c) A statement is laid on the table of the House.

Statement

(a) Government of India in partnership with States, is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of tap water supply to every rural household. The year-wise and State/ UT-wise details of fund allocated, released and utilized under JJM during 2023-24 and 2024-25 (as on 16.07.2024) is at **Annex-I.**

(b) and (c) At the time of announcement of Jal Jeevan Mission in August 2019, 3.23 Crore (17%) rural households were reported to have tap water connections. All the remaining rural households at the time of launch of the Mission were targeted for providing tap water connection. As reported by States/ UTs, 8.39 Crore rural households were provided with tap water connections till 2022-23. Further, in 2023-24, nearly 3 Crore households and in 2024-25 (till 30.06.2024), 31.28 lakh households have been provided tap water connection. Thus, as on 30.06.2024, out of 19.30 Crore rural households in the country, 14.93 Crore (77.31%) households were reported to have tap water supply in their homes.

State/ UT wise details of targeted/ remaining rural households and households provided with tap water connections till 2022-23, in 2023-24 and in 2024-25 till 30.06.2024 are at **Annex-II**.

Content Page

Annex-I

Jal Jeevan Mission: Central fund allocated, drawn by the States and reported utilization in 2023-24

(Amount in Rs. Crore)

S. No.	State/ UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A & N Islands	2.20	7.52	3.76	5.96	0.99	-
2.	Andhra Pr.	397.70	6,530.49	793.57	1,191.27	862.09	940.04
3.	Arunachal Pr.	284.30	1,057.11	771.21	1,055.51	1,016.78	125.79
4.	Assam	2,447.47	10,351.68	6,204.00	8,651.47	7,870.90	866.11
5.	Bihar	54.95	-	ND	54.95	NR	NR
6.	Chhattisgarh	273.99	4,485.60	2,885.56	3,159.55	2,639.44	2,627.64
7.	Goa	0.92	11.25	11.25	12.17	11.76	11.25
8.	Gujarat	1,088.66	2,982.85	2,237.14	3,325.80	2,377.83	2,676.40
9.	Haryana	100.67	1,053.44	526.72	627.39	589.79	687.56
10.	Himachal Pr.	547.72	379.67	402.34	950.06	859.96	98.38
11.	J&K	903.84	9,611.31	3,267.12	4,170.96	3,510.52	364.69
12.	Jharkhand	529.38	4,722.76	2,875.35	3,404.73	3,140.70	3,291.53
13.	Karnataka	1,182.78	12,623.37	4,966.62	6,149.40	5,239.07	6,017.19
14.	Kerala	900.69	1,342.36	671.18	1,571.87	1,465.41	1,448.53
15.	Ladakh	280.68	477.11	131.07	411.75	346.73	-
16.	Lakshadweep	9.25	39.63	19.82	29.07	NR	-

Content Page

17.	Madhya Pr.	1,060.06	10,297.86	5,419.90	6,479.96	6,388.57	6,390.54
18.	Maharashtra	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
19.	Manipur	164.42	110.54	ND	164.42	119.49	18.75
20.	Meghalaya	369.04	3,567.25	1,500.00	1,869.04	1,572.14	171.69
21.	Mizoram	121.27	425.46	303.10	424.37	416.52	43.77
22.	Nagaland	19.57	366.86	314.90	334.47	293.35	44.02
23.	Odisha	799.32	2,108.54	2,108.54	2,907.86	2,441.62	2,428.40
24.	Puducherry	5.40	15.39	1.00	6.40	6.39	0.62
25.	Punjab	-	479.02	119.76	119.76	103.79	166.43
26.	Rajasthan	3,431.61	3,019.94	250.00	3,681.61	2,899.24	3,904.02
27.	Sikkim	79.29	634.55	251.61	330.90	318.98	29.67
28.	Tamil Nadu	813.45	3,615.56	2,617.10	3,430.55	2,607.29	2,601.54
29.	Telangana	26.06	-	ND	26.06	NR	NR
30.	Tripura	227.01	1,773.40	744.18	971.19	860.09	105.25
31.	Uttar Pr.	2,812.52	20,884.45	16,947.00	19,759.52	19,087.04	20,269.16
32.	Uttarakhand	282.07	4,689.69	1,890.66	2,172.73	1,949.33	237.66
33.	West Bengal	1,751.06	3,806.29	4,206.29	5,957.35	5,004.16	5,155.11

DNH & DD does not avail fund

Source: JJM - IMIS ND: Not Drawn NR: Not Reported

Content Page

Jal Jeevan Mission: Central fund allocated, drawn by the States and reported utilization in 2024-25

(As on 16.07.2024)

(Amount in Rs. Crore)

S. No.	State/ UT	Central share					Expenditure under State share
		Opening Balance	Fund allocated	Fund drawn	Available fund	Reported utilization	
1.	A & N Islands	4.97	2.98	ND	4.97	NR	-
2.	Andhra Pr.	329.17	2,520.97	ND	329.17	65.04	58.63
3.	Arunachal Pr.	38.73	217.82	32.67	71.40	15.36	0.01
4.	Assam	780.57	5,198.78	779.82	1,560.39	1,251.48	138.56
5.	Bihar	54.95	-	ND	54.95	NR	NR
6.	Chhattisgarh	520.11	1,277.27	ND	520.11	NR	NR
7.	Goa	0.40	4.32	ND	0.40	NR	NR
8.	Gujarat	947.97	2,420.14	ND	947.97	350.39	419.97
9.	Haryana	37.60	462.03	ND	37.60	3.83	7.49
10.	Himachal Pr.	90.10	916.53	ND	90.10	7.11	0.01
11.	J&K	660.43	2,112.86	ND	660.43	327.82	NR
12.	Jharkhand	264.03	2,114.22	ND	264.03	6.29	138.14
13.	Karnataka	910.33	3,804.41	ND	910.33	11.08	64.51
14.	Kerala	106.45	1,949.36	292.40	398.85	301.25	296.72
15.	Ladakh	65.02	624.78	ND	65.02	6.55	-

Content Page

16.	Lakshadweep	29.06	0.75	0.11	29.17	NR	-
17.	Madhya Pr.	91.39	4,044.70	2,022.35	2,113.74	797.15	799.64
18.	Maharashtra	1,599.47	5,352.93	802.94	2,402.41	371.31	536.21
19.	Manipur	44.93	-	ND	44.93	10.58	0.94
20.	Meghalaya	296.90	653.60	ND	296.90	231.43	21.82
21.	Mizoram	7.85	45.09	ND	7.85	5.12	1.95
22.	Nagaland	41.12	39.75	ND	41.12	34.55	NR
23.	Odisha	466.24	2,455.94	ND	466.24	30.59	30.06
24.	Puducherry	0.01	12.58	ND	0.01	NR	NR
25.	Punjab	15.97	644.54	ND	15.97	0.24	NR
26.	Rajasthan	782.37	11,061.46	1,659.22	2,441.59	1,080.11	374.54
27.	Sikkim	11.92	124.50	ND	11.92	0.17	0.02
28.	Tamil Nadu	823.25	2,438.89	ND	823.25	534.84	541.18
29.	Telangana	26.06	-	ND	26.06	NR	NR
30.	Tripura	111.10	736.75	110.51	221.61	61.07	5.46
31.	Uttar Pr.	672.48	12,621.95	3,786.59	4,459.07	3,132.04	2,315.59
32.	Uttarakhand	223.40	1,016.80	152.52	375.92	67.31	NR
33.	West Bengal	953.19	5,049.98	1,514.99	2,468.18	1,015.58	1,029.51

DNH & DD does not avail fund

Source: JJM - IMIS ND: Not Drawn NR: Not Reported

Content Page

Annex-II

State/ UT-wise details of targeted rural households and households provided with tap water connections 2023-24 and 2024-25

(as on 30.06.2024)

(Number in lakhs)

S. No.	State/ UT	Total rural HHs	Rural HHs with tap water connection as on 15/08/2019	Targeted/ remaining rural households in Aug. 2019	Rural HHs provided with tap water			Rural HHs with tap water	
					Till 22-23	In 23-24	In 24-25	No.	In%
1.	A & N Islands	0.62	0.29	0.33	0.33	-	-	0.62	100.00
2.	Andhra Pr.	95.45	30.74	64.70	35.43	3.86	0.06	70.11	73.45
3.	Arunachal Pr.	2.29	0.23	2.06	1.54	0.52	-	2.29	100.00
4.	Assam	71.42	1.11	70.31	30.83	22.95	2.19	57.09	79.76
5.	Bihar	166.30	3.16	163.14	155.92	1.27	-	160.35	96.08
6.	Chhattisgarh	50.00	3.20	46.80	17.72	18.05	0.24	39.21	78.33
7.	DNH and DD	0.85	0.00	0.85	0.85	-	-	0.85	100.00
8.	Goa	2.63	1.99	0.64	0.64	-	-	2.64	100.00
9.	Gujarat	91.18	65.16	26.02	26.02	-	-	91.18	100.00
10.	Haryana	30.41	17.66	12.75	12.75	-	-	30.41	100.00
11.	Himachal Pr.	17.09	7.63	9.46	9.17	0.29	-	17.09	100.00
12.	J&K	18.72	5.75	12.96	5.21	3.47	0.64	15.08	80.64
13.	Jharkhand	62.19	3.45	58.74	16.90	11.93	1.31	33.60	53.90
14.	Karnataka	101.15	24.51	76.64	42.92	9.23	1.82	78.48	77.59
15.	Kerala	70.80	16.64	54.16	16.83	3.67	0.54	37.68	53.17
16.	Ladakh	0.41	0.01	0.39	0.29	0.07	0.00	0.38	93.07

Content Page

S. No.	State/ UT	Total rural HHs	Rural HHs with tap water connection as on 15/08/2019	Targeted/ remaining rural households in Aug. 2019	Rural HHs provided with tap water			Rural HHs with tap water	
					Till 22-23	In 23-24	In 24-25	No.	In%
17.	Lakshadweep	0.13		0.13	-	0.11	0.01	0.12	88.71
18.	Madhya Pr.	111.88	13.53	98.35	43.86	11.30	2.19	70.89	63.39
19.	Maharashtra	146.72	48.44	98.29	61.41	15.17	1.25	126.26	86.06
20.	Manipur	4.52	0.26	4.26	3.19	0.08	0.06	3.59	79.45
21.	Meghalaya	6.51	0.05	6.47	3.03	1.91	0.20	5.18	79.59
22.	Mizoram	1.33	0.09	1.24	1.01	0.23	-	1.33	100.00
23.	Nagaland	3.69	0.14	3.55	2.29	0.75	0.11	3.29	90.53
24.	Odisha	88.68	3.11	85.57	49.54	12.06	0.62	65.33	73.65
25.	Puducherry	1.15	0.94	0.21	0.21	-	-	1.15	100.00
26.	Punjab	34.18	16.79	17.39	17.39	0.00	0.00	34.18	100.00
27.	Rajasthan	106.93	11.74	95.19	27.10	12.18	3.17	54.19	50.61
28.	Sikkim	1.33	0.70	0.63	0.38	0.10	0.00	1.18	88.74
29.	Tamil Nadu	125.24	21.76	103.48	57.72	23.05	2.72	105.25	84.06
30.	Telangana	53.98	15.68	38.30	38.30	-	-	53.98	100.00
31.	Tripura	7.49	0.25	7.24	4.34	1.32	0.18	6.09	81.26
32.	Uttar Pr.	265.42	5.16	260.26	89.50	120.51	8.08	223.25	83.98
33.	Uttarakhand	14.54	1.30	13.24	10.09	2.25	0.12	13.77	94.76
34.	West Bengal	175.09	2.15	172.94	56.60	22.92	5.75	87.41	49.90
	Total	19,30.33	3,23.63	16,06.70	8,39.33	2,99.26	31.28	14,93.50	77.31

Delhi & Chandigarh have no rural population. Source: JJM-IMIS HH: Household

Content Page

SHRI NEERAJ SHEKHAR: Sir, we can discuss that later. मेरा प्रश्न आ गया है। ...(**व्यवधान**)... बड़े महीनों बाद, बड़े सालों बाद मेरा प्रश्न आया है। ...(**व्यवधान**)... सर, यह क्या है? ...(**व्यवधान**)...

MR. CHAIRMAN: Digvijaya Singhji, you are an experienced Member. ...(Interruptions)... Do you think casting such aspersions is right that everyone will speak? I have to decide. ...*(Interruptions)*... Why are you rising, Mr. Shaktisinh? ...*(Interruptions)*... What is this -- this side and this side? ...*(Interruptions)*...

श्री नीरज शेखर : सर, मैंने बोल दिया है। अब मुझे प्रश्न पूछना है।

MR. CHAIRMAN: Before the hon. Minister speaks, मुझे यह बताते हुए दर्द है। मैं एक प्रश्न के ऊपर प्रश्नकर्ता के अलावा तीन सदस्यों को ही मौका दे सकता हूँ। मेरे पास जया जी की चिट आई, मैंने सिलेक्शन किया ...(**व्यवधान**)...

SHRI DIGVIJAYA SINGH: Sir, fix the priority also. Either keep it first-cum-first-served or otherwise. Let us know. ...(Interruptions)...

MR. CHAIRMAN: Digvijaya Singhji, please.

SHRI DIGVIJAYA SINGH: This is my point of order. ...*(Interruptions)*...

MR. CHAIRMAN: There is no point of order. ...*(Interruptions)*... Now, hon. Minister. ...*(Interruptions)*...

श्री सी. आर. पाटिल : महोदय, मेम्बर ने जो प्रश्न पूछा है, वह गुणवत्ता के संबंध में है। ...(**व्यवधान**)... सुरक्षित पेयजल प्रदान करने के लिए 10500 - वर्ष 2012 और इसके बाद के ...(**व्यवधान**)...

MR. CHAIRMAN: Digvijaya Singhji, you are a very senior Member. ...*(Interruptions)*... All three have gone but none has gone to that side. ...*(Interruptions)*... All three have gone to this side. ...*(Interruptions)*... Mukul*ji*, what debate you are...*(Interruptions)*... All of your career must be on my carrier. ...*(Interruptions)*... Okay, no, no. ...*(Interruptions)*... सुनिए, सुनिए ...(**व्यवधान**)... Ask your question. ...*(Interruptions)*... Nothing will go on record except what Mr. Shekhar says. Okay, Mr. Shekhar.

Content Page

श्री नीरज शेखर : सर, मैं सबसे पहले मोदी सरकार का आभार व्यक्त करना चाहता हूं। ...(**व्यवधान**)... सर, तकलीफ है ...(**व्यवधान**)... सर, यह मेरी समझ में नहीं आता है कि मोदी जी या गुजरात का नाम सुनते ही पता नहीं इन लोगों को सांप क्यों सूंघ जाता है। ...(**व्यवधान**)... मोदी जी इस देश के प्रधान मंत्री हैं। ...(**व्यवधान**)...

श्री सभापति : आप सप्लिमेंटरी पूछिए। ...(**व्यवधान**)... नीरज जी, सप्लिमेंटरी ...(**व्यवधान**)...

श्री नीरज शेखर : देखिए सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Neeraj*ji*, don't justify. ...*(Interruptions)*... Supplementary! ...*(Interruptions)*...

श्री नीरज शेखर : मोदी जी का नाम सुनकर इतने उत्तेजित क्यों हो जाते हैं? ...(**व्यवधान**)...

MR. CHAIRMAN: Put your supplementary. ...*(Interruptions)*... Put your supplementary. ...*(Interruptions)*... नीरज जी, आप मेरी तरफ देखिए और आज खास तौर से देखिए। I am looking fairly attractive today.

श्री नीरज शेखर : सर, मैं जानता हूं।

श्री सभापति : हां, जानते हो न! और आज मैं ज्यादा ही अट्रैक्टिव हूं। ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला : सभापति महोदय, ...(**व्यवधान**)...

श्री सभापति : सुरजेवाला जी, अब आपकी ही कमी थी। ...(**व्यवधान**)...

श्री नीरज शेखर : सर, मैं फिर से बोलना शुरू करता हूं। ...(**व्यवधान**)...

श्री सभापति : आप अपना सप्लिमेंटरी पूछिए।

श्री नीरज शेखर : सर, मैं पूछ रहा हूं।

श्री सभापति : जी, पूछिए।

श्री नीरज शेखर : मैं मोदी सरकार का आभार और अभिनंदन करना चाहता हूं। जो काम आजादी के तुरंत बाद होना चाहिए था, उसको 70 साल लग गए। हर घर जल पहुंचाने का काम आजादी

Content Page

के तुरंत बाद होना चाहिए था। ...(**व्यवधान**)... स्वच्छ पानी पीना सबका अधिकार है और यह अधिकार मोदी सरकार दे रही है। ...(**व्यवधान**)...

श्री सभापति : आपका प्रश्न क्या है?

श्री नीरज शेखर : सर, मैं माननीय मंत्री जी से प्रश्न करना चाहता हूं। मेरा जिला बलिया है, वहां आर्सेनिक पानी की समस्या है। ...(**व्यवधान**)...

श्री सभापति : नीरज जी, आप इतनी बड़ी पार्टी के सदस्य हैं। ...(**व्यवधान**)... आप अपना प्रश्न पूछिए। ...(**व्यवधान**)...

श्री नीरज शेखर : मेरे बलिया जिले में आर्सेनिक पानी की समस्या है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि पानी की गुणवत्ता, जो हर घर जल जाएगा, उसकी गुणवत्ता के लिए केंद्र और राज्य सरकार क्या कदम उठा रही है? ...(**व्यवधान**)...

श्री सभापति: माननीय मंत्री जी। ...(**व्यवधान**)... Don't force my hands. ...*(Interruptions)*... Renuka*ji*, don't force my hands. ...*(Interruptions)*...

श्री सी.आर. पाटिल: माननीय सभापति जी, माननीय सदस्य जानना चाहते हैं कि पानी की गुणवत्ता कैसे सुनिश्चित होती है और इस संबंध में क्या किया गया है। ...(**व्यवधान**)... सुरक्षित पेयजल प्रदान करने के लिए BIS IS 10500: 2012 और इसके बाद के संशोधनों का पालन करने की सलाह दी गई है। आर्सेनिक और फ्लोराइड से प्रभावित बस्तियों में खाना पकाने और पीने के लिए अल्पकालिक उपाय करने की सलाह राज्यों को दी गई है। दूषित और जल जनित रोगों से छुटकारा पाने के लिए सभी आर्सेनिक और फ्लोराइड प्रभावित बस्तियों को सुरक्षित स्रोत से या अल्पकालिक नल या कनेक्शन से पानी दिया जा रहा है। पेयजल गुणवत्ता परीक्षण के लिए 2,157 जल गुणवत्ता परीक्षण प्रयोगशालाओं का एक मान्यता प्राप्त नेटवर्क उपलब्ध है। सभी राज्यों और केंद्र शासित प्रदेशों ने नाममात्र दरों पर जनता द्वारा एकत्रित किए गए पेयजल नमूनों के परीक्षण के लिए जल गुणवत्ता परीक्षण सुविधाएं खोल दी हैं। देश में महिलाओं की अग्रणी भूमिका है। राज्यों ने ग्राम पंचायतों को भी हर स्तर पर एक किट का उपयोग करते हुए जल गुणवत्ता परीक्षण करने के लिए स्थानीय समुदाय की पांच महिलाओं की पहचान की है और उन्हें सुनिश्चित किया है। अब तक 5.5 लाख से अधिक गांवों में 25 लाख से अधिक महिलाओं को इसकी ट्रेनिंग दी गई है। जल गुणवत्ता प्रबंधन सुविधा प्रणाली निश्चित की गई है। ...(**व्यवधान**)... इस पोर्टल पर व्यक्ति अपना नमूना पंजीकृत कर सकता है और पानी के नमूने की जांच करने के लिए पास की प्रयोगशाला का चयन कर सकता है। इस पोर्टल को उस लिंक पर भी देखा जा सकता है, जो हमने दिया हुआ है। जल आपूर्ति पर भरोसा और विश्वास बढ़ाने के लिए जल गुणवत्ता परीक्षण के परिणाम भी सिटिज़न कॉर्नर के माध्यम से सार्वजनिक रूप से उपलब्ध हैं। सिटिज़न कॉर्नर के माध्यम से जेजेएम डैशबोर्ड पर भी नागरिक देश के किसी भी कोने से अपने जल स्रोतों और नल से

Content Page

मिलने वाले जल की गुणवत्ता के बारे में जानकारी प्राप्त कर सकते हैं और जल गुणवत्ता में हो रहे बदलाव का अवलोकन कर सकते हैं।...(**व्यवधान**)...

श्री सभापति : यह प्रश्न का जवाब है, आपने प्रश्न नहीं सुना। Very good. Supplementary Question No. 2, Mr. Neeraj, and you should be satisfied by a very comprehensive answer.

श्री नीरज शेखर : सर, मैं तो बधाई देना चाहता हूँ कि मंत्री जी पहली बार बोल रहे हैं और उन्होंने बहुत अच्छा जवाब दिया। मेरे ख्याल से सभी लोगों को समझ में आ गया होगा।

सर, मैं फिर से मोदी सरकार का अभिनंदन करना चाहता हूँ।

MR. CHAIRMAN: Second Supplementary. ...*(Interruptions)*... No; second supplementary.

श्री नीरज शेखर : सर, वही तो, मैं अभिनंदन से शुरू करना चाहता हूँ, क्योंकि 2019 के पहले ...(**व्यवधान**)... *

MR. CHAIRMAN: Hon. Member, nothing will go on record. ...*(Interruptions)*... एक सेकंड। आप बैठिए, बैठिए, बैठिए। ...(**व्यवधान**)... आप बैठिए। बैठिए, बैठिए। माननीय सदस्य, एक सेकंड। ...(**व्यवधान**)... Neeraj*ji*, you will force me. ...*(Interruptions)*... I may name. ...*(Interruptions)*... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... Please; sit down. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... ऑनरेबल मेम्बर्स, दोनों तरफ के नेताओं से मेरा विशेष आग्रह है। ...(**व्यवधान**)... एक सेकंड, सुनिए तो सही। ...(**व्यवधान**)... Mr. Dangi, sit down. ...*(Interruptions)*... Mr. Dangi, sit down. ...*(Interruptions)*... Hon. Members. ...*(Interruptions)*... Hon. Members. ...*(Interruptions)*...

श्री नीरज डांगी : ये सबको टारगेट नहीं कर सकते। ये किसी को कुछ भी कह देंगे, यह कौन सा तरीका है? ...(**व्यवधान**)...

श्री सभापति : आप क्या कर रहे हैं? ...(**व्यवधान**)... मेरा सदन में जो नेतागण हैं, नेता सदन एवं प्रतिपक्ष के नेतागण, मेरा अनुरोध है कि इतनी गिरावट नहीं लानी चाहिए। नेता अपने सदस्यों को कंट्रोल नहीं कर सकते हैं! कोई कुछ भी बोलेगा! अनुभवी नेता बोलेंगे, खड़े होकर बोलेंगे! यह कैसा सिस्टम कर लिया है कि बाहर कोई बच्चा भी देखेगा, तो शर्मसार हो जाएगा! क्वेश्चन ऑवर बहुत महत्वपूर्ण है। मेरी हरेक से गुज़ारिश है कि आप अपना प्रश्न पूछिए। Now, Supplementary No. 2, please and look at me. ...*(Interruptions)*...

---

* Not Recorded

श्री नीरज शेखर : सर, मेरे बारे में ऐसे कोई कमेंट नहीं कर सकता और करेगा, तो मैं जवाब देने के लायक हूँ। मुझे इसके लिए किसी का सपोर्ट नहीं चाहिए।

MR. CHAIRMAN: Neeraj*ji*, Supplementary No. 2. ...*(Interruptions)*... Please. Supplementary No. 2.

श्री नीरज शेखर : सर, मैं फिर से मोदी सरकार का अभिवादन करना चाहता हूँ, क्योंकि उन्होंने महिला सशक्तिकरण के लिए जो काम किया है - 'हर घर जल' से महिलाओं को सबसे ज्यादा फायदा हुआ है। मैं माननीय मंत्री जी से जानना चाहूँगा कि क्या इन्होंने कोई सर्वे कराया है, क्योंकि इससे सबसे ज्यादा सुविधा महिलाओं को हुई है? 2019 से पहले केवल 13 फीसदी घरों में नल से पानी जाता था, अब 78 फीसदी जाता है। क्या इससे महिलाओं को कोई फायदा हुआ है, मैं माननीय मंत्री जी से यह जानना चाहता हूँ?

श्री सभापति : माननीय मंत्री जी। मंत्री जी ने गति पकड़ ली है। आपने गति पकड़ ली है। पहले दिन थोड़ा सा होता है।

श्री सी.आर. पाटिल : महोदय, मैं तो जवाब को छोटा कर रहा था, ताकि समय बच जाए। यह प्रश्नोत्तर का समय महत्वपूर्ण है, इसलिए मैं छोटा जवाब देना चाहता हूँ, मगर ये लोग रोक रहे हैं।

श्री सभापति : समय भी महत्वपूर्ण है और जल भी महत्वपूर्ण है।

श्री सी.आर. पाटिल : सर, हमारे माननीय सदस्य जानना चाहते हैं कि महिला सशक्तिकरण और जल जीवन मिशन में क्या सर्वे किया गया है और उसके क्या परिणाम आए हैं। आदरणीय प्रधान मंत्री जी की यह जो योजना बनी है, उसके पहले से और आज भी, जल के विषय में राज्य सरकार का अपना अधिकार भी है और अपना कर्तव्य भी है, मगर इसमें देरी हुई थी। 70 साल तक हर गाँव में जो पानी जाना चाहिए था, वह नहीं पहुँच पाया, इसलिए केन्द्र सरकार की ओर से आदरणीय प्रधान मंत्री जी ने यह योजना बनाई और इसके लिए पानी, फंड और टेक्निकल सहायता की व्यवस्था की। ग्रामीण घरों में पानी लाने और उसके इंतजाम की जिम्मेदारी सदियों से माताओं, बहनों और बेटियों के ऊपर लादी गई थी। WHO की एक रिपोर्ट के अनुसार ग्रामीण क्षेत्रों में प्रतिदिन 5.5 करोड़ घंटे का समय इस कार्य में व्यर्थ हो जाता था, जिसमें 75 परसेंट समय महिलाओं का होता था। इनका जो प्रश्न था, इसके अंदर पहला फायदा महिलाओं को हुआ। इसका निदान पाने के लिए हमारे माननीय प्रधान मंत्री, मोदी जी ने जल जीवन मिशन की दूरगामी योजना शुरू की थी। मिशन की शुरुआत से ही इसमें महिलाओं की अग्रिम भागीदारी निर्धारित की गई है। चाहे योजना के स्तर पर हो या प्रशिक्षण में हो या स्वयं सहायता समूह के रूप में हो, हर जगह महिलाओं को प्राथमिकता दी गई है। जेजेएम में हमारे ग्रामीणों, विशेषकर महिलाओं और लड़कियों को सशक्त बनाया गया, सभी ग्राम में जल एवं स्वच्छता समितियों में कम से कम 50

Content Page

परसेंट महिलाएँ हैं। लगभग 25 लाख महिलाओं को फील्ड टैस्टिंग किट का उपयोग करके पानी की गुणवत्ता जाँचने का प्रशिक्षण दिया गया है। जल संयंत्र के दीर्घकालीन रखरखाव के प्रशासन, परिचालन हेतु सेल्फ हेल्प ग्रुप्स को अग्रणी रूप से भागीदार बनाने हेतु ...

श्री सभापति : मंत्री जी, एक सेकंड। माननीय सदस्य, आप बैठे-बैठे बात मत कीजिए। ये वह पढ़ रहे हैं, जो प्रश्न पूछा गया कि इससे महिलाओं पर ...(**व्यवधान**)... आप पहले सुनिए। ...(**व्यवधान**)... आप सुनिए। प्रश्न यह था कि महिलाओं पर इसका क्या असर हुआ है और जवाब बिल्कुल उसी दृष्टि से है। ...(**व्यवधान**)... मंत्री जी, आप बोलिए। ...(**व्यवधान**)... यह महिलाओं के लिए जरूरी है।

श्री सी.आर. पाटिल : सर, जल संयंत्र के दीर्घकालीन रखरखाव एवं परिचालन हेतु सेल्फ हेल्प ग्रुप्स को अग्रणी रूप से भागीदार बनाने हेतु राज्यों और केंद्र सरकार के द्वारा उनका पूरा उपयोग किया गया है। इस बात पर भी बल दिया गया है कि सेल्फ हेल्प ग्रुप्स की मदद की जाए। चूँकि महिलाओं को रोजाना जल की समस्या का सामना करना होता है, इसलिए उस समस्या को हल करने के लिए उनसे मदद ली भी जाए और उनको मदद दी भी जाए। तो महिलाओं की सहायता भी ली गई है, उनकी ओर से बहुत बड़ी सहायता मिली है। राज्य सरकारों और केंद्र सरकार की ओर से यह एक बहुत बड़ा काम हुआ है, जिसकी वजह से महिलाओं का जो 75 परसेंट समय जाता था, उनको बहुत दूर से, कई किलोमीटर तक से पानी उठाकर लाना पड़ता था और वह पानी भी शुद्ध नहीं मिलता था - आज नल से जल देने की वजह से शुद्ध पानी, जो कि टैस्टेड है, वह पानी उनको मिल रहा है। प्रश्नकर्ता जो कह रहे हैं, मैं उनको भी कहना चाहता हूँ कि 70 साल तक यह क्यों नहीं हुआ, यह प्रश्न भी पूछना चाहिए, मगर मोदी साहब ने इसको अब हल कर दिया है। हम और अच्छा तथा शुद्ध पानी देने की कोशिश करेंगे।

MR. CHAIRMAN: Shri Mukul Wasnik, third supplementary question.

श्री मुकुल बालकृष्ण वासनिक : सर, माननीय मंत्री महोदय ने बड़े विस्तार से 'हर घर जल योजना' पर सवाल का जवाब दिया, लेकिन दुर्भाग्य इस बात का है कि इससे लोगों की प्यास नहीं बुझती।

श्री सभापति : आप सप्लीमेंटरी क्वेश्चन पूछिए।

श्री मुकुल बालकृष्ण वासनिक : सर, मैं जो जानना चाहता हूँ, वह मैं संक्षेप में पूछूँगा।

मैं माननीय मंत्री महोदय से यह जानना चाहता हूँ कि क्या यह हकीकत है कि आज भी 5 करोड़ से अधिक घरों में इस योजना के जरिए पीने का पानी नहीं पहुँचा है? क्या यह हकीकत है कि झारखंड में महज 47 फीसदी घरों तक ही इस योजना से जल पहुँचा है, राजस्थान में महज 45 फीसदी घरों तक ही जल पहुँचा है और बंगाल में सिर्फ 40 फीसदी घरों तक ही जल पहुँचा है?

Content Page

श्री सभापति : माननीय मंत्री जी।

श्री मुकुल बालकृष्ण वासनिक : अगर यह हकीकत है, तो इन राज्यों में और वे तमाम घर, जहाँ पर आज तक इस योजना के जरिए जल नहीं पहुँचा है, उसकी व्यवस्था कब तक होगी, क्योंकि इस योजना के जरिए 2024 तक यह काम पूरा होना था?

MR. CHAIRMAN: Thank you Mukul*ji*.

श्री सी.आर. पाटिल : सर, यह योजना जब बनी, तब से जो समय बीता है, उसके अंतर्गत टोटल 19 करोड़ घरों में पानी - यहाँ पर 19 करोड़ घर हैं। अभी दो साल के अन्दर सरकार की ओर से साढ़े 6 करोड़ घरों में पानी दिया गया है। ऐसी योजना 70 सालों में कभी भी नहीं आई थी। इस योजना के लिए दो साल में ही इतना बड़ा फंड देने के साथ, सरकार ने वह ग्रांट देकर राज्य सरकार का जो बोझ था, वह भी हल्का किया है। इसके अन्दर जो गाँव के लोग हैं, उनको जो पानी मिलता था - चूँकि पानी से ही सबसे ज्यादा रोग भी होते हैं, तो शुद्ध जल नहीं मिलने के कारण आरोग्य की सेवाओं में राज्य सरकार का जो खर्च होता था, उसमें भी बहुत कमी आई है। इससे उनकी सेहत भी अच्छी हो गई है, उनके बच्चों को भी अच्छा पानी मिल रहा है और इसके चलते बचपन से ही उनका बच्चा पोषित हो रहा है। ...(**व्यवधान**)... मैंने आपको बताया कि 70 सालों में जो नहीं कर पाए थे, हम 2 साल के अन्दर साढ़े 6 करोड़ घरों में पानी पहुँचा चुके हैं। जो बाकी हैं, उनके अन्दर - यह राज्य सरकार का काम है, केंद्र सरकार की ओर से उनको टेक्निकल सहायता और फंड दिया जाता है। वह उनको पूरा दिया जा रहा है। सभी राज्य सरकारों ने अपना टेंडर जारी कर दिया है। उनके अपने किसी न किसी कारण से यह काम थोड़ा स्लो था, मैंने अभी सभी राज्यों के मुख्यमंत्रियों और मंत्रियों के साथ भी मीटिंग की है और उनको भी कहा है कि अगर आपको और भी कोई प्रॉब्लम हो, तो बताइए, परन्तु इस काम को जल्दी से पूरा करें। आदरणीय प्रधान मंत्री उसके लिए भी बहुत चिन्तित हैं और यह पूरी योजना जल्दी से लागू हो, उसके लिए पूरा प्रेस भी कर रहे हैं। आने वाले दिनों में राज्य सरकारें अगर जल्दी से अपना काम पूरा करेंगी, तो सबको नल से जल मिल जाएगा, शुद्ध जल मिल जाएगा।

श्री अशोकराव शंकरराव चव्हाण : सभापति महोदय, जल जीवन मिशन के तहत यह जो 'हर घर जल' का काम हो रहा है, यह पूरे देश में हो रहा है और कई राज्यों में अच्छा काम हो रहा है, इसमें किसी को संदेह नहीं है। अभी इस सदन के दोनों तरफ से इस विषय पर जो चर्चा हुई है, उसमें स्पीडी इम्प्लिमेंटेशन का इश्यू है, जिसके ऊपर गंभीरता से देखने की आवश्यकता है - ऐसा मैं मानता हूँ। पहले इस संबंध में फोकस्ड अप्रोच और राशि की उपलब्धता बहुत बड़ा इश्यू था, लेकिन आज इस मद में 90 परसेंट पैसा गवर्नमेंट ऑफ इंडिया देती है और सिर्फ 10 परसेंट राज्य सरकार को देना होता है।

MR. CHAIRMAN: What is your supplementary?

Content Page

श्री अशोकराव शंकरराव चव्हाण : सभापति महोदय, मैं महाराष्ट्र की बात इसलिए कह रहा हूँ क्योंकि वहाँ काम हो रहा है, लेकिन जिस गति से काम होने की आवश्यकता है, उस गति से काम नहीं हो रहा है। इसमें इम्प्लिमेंटेशन का समय कहीं साल भर का है, कहीं डेढ़ साल का है, लेकिन दो-दो साल निकल गए और जिस स्पीड से काम होना चाहिए, वह नहीं हो रहा है। उसमें जो इश्यूज़ हैं, वे हैं कि आपने इसके लिए external audit agencies लगाई हैं, estimates बनाने के लिए agencies लगाई हैं। इसमें जो private agencies लगी हैं, उनसे जिस तरीके से काम करना अपेक्षित है, वे उस तरीके से काम नहीं करती हैं, इसीलिए इसके अमल होने में दिक्कतें आ रही हैं।

MR. CHAIRMAN: What is your supplementary?

श्री अशोकराव शंकरराव चव्हाण : सभापति महोदय, आपके माध्यम से माननीय मंत्री महोदय से हमारी यह माँग है कि वे इस स्कीम के इम्प्लिमेंटेशन का रिव्यू करें और स्टेट गवर्नमेंट्स से उसमें ध्यान देने के लिए कहें।

दूसरी, जिन private agencies को काम दिया गया है, अगर वे काम नहीं करती हैं, तो उनके ऊपर एक्शन लें और समय के अंदर इस काम को पूरा करें तथा उसको राशि उपलब्ध करवाएं।

श्री सी. आर. पाटिल : महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न किया है। मैं यह बताना चाहता हूँ कि इस संबंध में सिर्फ महाराष्ट्र ही नहीं, बल्कि सभी राज्यों के संबंधित मंत्री या मुख्य मंत्री तथा उनके अधिकारियों के साथ रिव्यू मीटिंग भी हो गई है। महाराष्ट्र के संबंधित मंत्री ने हमें कहा है कि हम बहुत जल्द ही उसको पूर्ण करेंगे। केन्द्र सरकार के यहाँ इससे संबंधित कोई भी काम पेंडिंग नहीं है और सभी राज्यों ने अपना टेंडरिंग का काम भी खत्म कर दिया है। डीआई पाईप आदि मैटीरियल्स के भाव बढ़ने के कारण कई कांट्रेक्टर्स को जो प्रॉब्लम्स थीं, उसकी भी पूर्ति राज्य सरकार करे - ऐसा हमने उसको बता दिया है और काम को जल्दी से आगे बढ़ाने के लिए कहा है। हमने कहा है कि जो अत्यंत आधुनिक टेक्नोलॉजी है, उसका उपयोग करके पहले यह चेक करे कि पानी कहाँ है और फिर वहीं पर बोर करे, वहीं सबमर्सिबल लगाए और वहीं सोलर भी लगाए, ताकि पावर नहीं होने के कारण पानी नहीं मिलने की समस्या नहीं हो। हमने यह भी कहा है कि ओवर हेड टंकी की क्वालिटी भी अच्छी होनी चाहिए। कई जगहों पर जो बहुत पुअर काम हुआ था, उसको भी रिवाइज़ करने के लिए कहा गया है। अभी भी बहुत अच्छी टेक्नोलॉजी के साथ रेडीमेड टैंक बनता है। सभी राज्यों को उसका भी उपयोग करने के लिए कहा गया है। अभी केन्द्र सरकार के स्तर पर कोई भी काम बाकी नहीं है। अब इम्प्लिमेंटेंशन का काम राज्य सरकार का ही है और राज्य सरकार इम्प्लिमेंटेंशन का काम कर रही है। हम सभी राज्यों के साथ इस विषय में बात करके उसको फॉलोअप भी कर रहे हैं। हमने भी इसके लिए एक टास्क फोर्स बनाई है, जो राज्यों में जाकर विजिट करती है, सर्वे करती है और टेक्नोलॉजिकल सहायता भी करती है।

MR. CHAIRMAN: Now, fifth supplementary; Shri Raghav Chadha.

Content Page

श्री राघव चड्ढा : सर, इस सरकार ने काफी धूमधाम से 'हर घर जल' योजना की शुरुआत की थी और वादा किया था कि वर्ष 2022 आते-आते ग्रामीण इलाकों में हर घर को 'हर घर जल' योजना के तहत नल से पानी मिलेगा। वर्ष 2023 में इसी राज्य सभा के सदन के पटल पर माननीय मंत्री जी ने जवाब देते हुए यह बताया कि ग्रामीण इलाके के मात्र 52 प्रतिशत घर ऐसे हैं, जिन तक आज नल से जल पहुँचा है।

MR. CHAIRMAN: What is your supplementary?

श्री राघव चड्ढा : सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि आज वर्ष 2024 आ गया है और आपने वर्ष 2022 तक 'हर घर जल' योजना के तहत नल से जल देने का वादा किया था, तो आज का इस संबंध में क्या आँकड़ा है? दूसरा, हम अभी 20 करोड़ rural households में से आधा में ही यह कर पाए हैं, अचीव कर पाए हैं।...(**व्यवधान**)...

MR. CHAIRMAN: Your supplementary, Mr. Chadha?

श्री राघव चड्ढा : सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि हम अभी भी हर घर नल से जल देने में इतने बुरे तरीके से क्यों विफल रहे हैं?

श्री सी. आर. पाटिल : महोदय, हमने पहले भी बताया कि जल देना राज्य सरकार की जिम्मेदारी है। उसे अपने फंड से यह काम करना था और 70 साल तक केन्द्र सरकार ने कभी भी इस मद में उसको आर्थिक मदद नहीं की, जिसके कारण यह काम नहीं हो रहा था। पहली बार आदरणीय प्रधान मंत्री जी के द्वारा उसके लिए बजट में अलग से 2,04,000 करोड़ रुपए की बड़ी रकम की व्यवस्था की गई। इसके कारण इस काम में स्पीड भी आई है। आप देख सकते हैं कि आकांक्षी जिलों में नल जल योजना को प्राथमिकता दी गई और उनकी कवरेज, जो कि अगस्त, 2019 तक 28.38 लाख थी, यानी सिर्फ 7.8 परसेंट थी, वह बढ़कर अब 211.25 लाख, यानी 77.10 परसेंट हो गई है। इस प्रकार, इसके अंदर इतनी प्रोग्रेस हुई है कि यह 7 परसेंट से 77 परसेंट तक बढ़ी है। अगस्त, 2019 से लेकर फिलहाल तक इसकी कवरेज, जो 8 लाख से ऊपर बढ़ी है, वह राज्य सरकारों की सक्रिय भागीदारी से ही संभव हुई है। जेजेएम ने गांवों में जाति, समुदाय और ऊँच-नीच की मानसिकता को तोड़ा है, क्योंकि यह एक समावेशी योजना है और बिना किसी भेदभाव के प्रत्येक ग्रामीण घरों में गुणवत्ता के आधार पर इसके अंतर्गत पानी दिया जाता है। जलापूर्ति राज्य का विषय है और जेजेएम के तहत सभी जलापूर्ति योजनाओं के डिजाइन, योजना आदि को कार्यान्वित करने की जिम्मेदारी उन पर है। भारत सरकार उन्हें वित्तीय और तकनीकी सहायता प्रदान करती है, उसका फॉलो अप करती है और उसकी मॉनिटरिंग भी करती है। आपने जो अपेक्षा की है, उसकी तरफ राज्य सरकारें बहुत तेजी से बढ़ रही हैं।

MR. CHAIRMAN: The next supplementary is from Ms. Dola Sen; I am allowing her.

Content Page

MS. DOLA SEN: Sir, I did not give my name.

SHRI SAKET GOKHALE: Sir, I have given my name.

MR. CHAIRMAN: Look at my indulgence.

MS. DOLA SEN: Sir, I have given my name for Q. No. 3 regarding coal mines.

MR. CHAIRMAN: You do not want to raise on this?

MS. DOLA SEN: No, Sir.

SHRI SAKET GOKHALE: Sir, she did not submit, I submitted. ...*(Interruptions)*...

MR. CHAIRMAN: I thought you were interested as you were raising your hands. ...*(Interruptions)*... Hon. Members, one minute. ...*(Interruptions)*... When I find that on a Question, one hon. Member is raising hands, I hope to accommodate. ...*(Interruptions)*... We will come to that.

MR. CHAIRMAN: Now, Question No.3.

**Q. No. 3. [The questioner was absent.]*

Boosting domestic supply of critical minerals

*3. SHRI JAGGESH: Will the Minister of MINES be pleased to state:

(a) Whether it is a fact that the country relies heavily on imports for meeting its requirement for critical minerals;
(b) Whether Government has begun work on a new policy to promote exploration and processing of critical minerals in the country;
(c) Whether the proposed new policy includes incentives at each stage of the production process; and
(d) If so, the details thereof, and other measures initiated by Government to boost domestic supply of critical minerals?

Content Page

THE MINISTER OF MINES (SHRI G. KISHAN REDDY): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Yes, India relies on imports to meet its requirement of critical minerals and imports minerals like lithium, cobalt, nickel, phosphorus, potash etc.

(b) to (d) The Central Government has amended the Mines and Minerals (Development and Regulation) Act, 1957 through the MMDR Amendment Act, 2023 with effect from 17.08.2023. Through the said amendment, the Central Government has been empowered to exclusively auction mining lease and composite licence for 24 critical and strategic minerals listed in the Part-D of the First Schedule to the said Act.

Ministry of Mines, Government of India has successfully auctioned 14 blocks of critical and strategic minerals.

Besides auction of critical minerals by the Central Government, in order to further boost exploration of critical and deep-seated minerals, a new mineral concession namely, Exploration Licence has been introduced for 29 deep-seated minerals mentioned in the newly inserted Seventh Schedule to the MMDR Act. The exploration licence granted through auction shall permit the licencee to undertake reconnaissance and prospecting operations for these minerals on receipt of revenue share once mining starts in the explored blocks.

Ministry has given thrust on the enhancement of the exploration program for the critical minerals. Accordingly, during the last three years (2021-22 to 2023-24), GSI had taken up 368 mineral exploration projects on various critical and strategic minerals. During the current FS 2024-25, GSI has taken up 196 mineral exploration projects to assess the mineral potential of various critical and strategic minerals across the country.

Since inception of National Mineral Exploration Trust (NMET), a total 393 projects have been funded by NMET. Out of 393 projects, 122 projects are of critical minerals through various exploration agencies.

In order to encourage private participation in exploration, Ministry of Mines has notified 22 private exploration agencies (NPEAs). These agencies are taking up exploration projects through NMET.

Content Page

National Mineral Exploration Trust (NMET) has issued two schemes for partial reimbursement of exploration expenses for holders of Composite Licences and Exploration licences. Under these Schemes, upto 50% of the exploration expenditure incurred by the licence holders are reimbursed.

In 2023, enlarging the scope of the S&T program "Promotion of Research and Innovation in Start-ups and MSMEs in mining, mineral processing, metallurgy and recycling sector (S&T-PRISM)" was introduced to fund research and innovation in starts up and MSME to bridge the gap between R&D and commercialisation. During 2024, under R&D Component of Science and Technology Programme of Ministry of Mines, 10 R & D Projects related to extraction, recovery and recycling of critical minerals have been approved for taking up through various Indian Institutes and research laboratories.

SHRI SAKET GOKHALE: Sir, the Ministry in the last many months has conducted three rounds of auctions for critical mineral blocks.

MR. CHAIRMAN: Ask your supplementary.

श्री साकेत गोखले : सर, वे अभिवादन करते हैं, मैं अपना क्वैश्चन इंट्रोड्यूस तो करूँ! In November, 2023, auctions were launched for 20 critical mineral blocks, of these, only 6 blocks have been auctioned because of lack of interest of bidders. In February and March, 2024, in two auctions, 18 critical mineral blocks...

MR. CHAIRMAN: Mr. Gokhale, there is a mechanism.

श्री साकेत गोखले : ठीक है, सर। 70 सालों में कुछ नहीं हुआ था, क्या अब मैं सवाल पूछूँ?

MR. CHAIRMAN: One minute. This is for benefit of everyone. When a Question is asked, the Minister lays its reply on the Table of the House. The Members have to go through that reply and then ask the supplementary related to that question.

SHRI SAKET GOKALE: Sir, it is related to critical mineral blocks only.

MR. CHAIRMAN: Ask the supplementary.

SHRI SAKET GOKHALE: Sir, he is praising the Prime Minister; I do not even get to introduce my question. Sir, if the question is irrelevant, you may dismiss it, but let me finish it at least.

MR. CHAIRMAN: You can praise your Chief Minister.

SHRI SAKET GOKHALE: No, I want to ask a question, I am not here for praising anybody. I am here to ask a question for the people.

MR. CHAIRMAN: Ask your supplementary.

SHRI SAKET GOKHALE: My Chief Minister does not need praise here.

MR. CHAIRMAN: Ask your supplementary.

SHRI SAKET GOKHALE: Sir, I would like to ask specifically and I would like a specific answer. What is the reason for lack of interest from bidders for auctions of critical mineral blocks and what are the steps being taken to encourage interest of bidders for critical mineral blocks which are going un-auctioned? In three auctions, there was no interest from bidders. Why is that happening?

श्री जी. किशन रेड्डी : चेयरमैन सर, 2014 में सुप्रीम कोर्ट के आदेश पर आज भारत सरकार पारदर्शिता के साथ इस मिनरल्स और माइंस को ओपन ऑक्शन में लोगों को दे रही है। हम स्टार्टअप कंपनीज़ को दे रहे हैं, एमएसएमईज़ को दे रहे हैं और जो इंटरेस्टेड बिग कंपनीज़ हैं, उनको भी दे रहे हैं। मिनरल्स में अभी हम हैकेथन कर रहे हैं। हम रोड शोज़ कर रहे हैं, लोगों के पास स्वयं जाकर मीटिंग कर रहे हैं। हमने फिक्की जैसी संस्थाओं के साथ मीटिंग करके लोगों की भागीदारी सुनिश्चित करने का प्रयास किया। अभी दो दिन पहले ही 8 नए critical minerals का ऑक्शन करके लोगों को allotment letters दे चुके हैं। भारत सरकार critical minerals पर देश ही नहीं, बल्कि विदेशों में भी काम करने का प्रयास कर रही है। मैं आपकी दृष्टि में यह लाना चाहता हूं कि in the last three years 2021-22, 2022-23, 2023-24 तक जीएसआई ने critical strategic minerals पर 368 minerals exploration projects शुरू किये हैं। इसी वित्तीय वर्ष 2024-25 के दौरान जीएसआई ने 196 mine exploration projects को शुरू किया है, वैसे ही National Mineral Exploration Trust (NMET) की स्थापना के द्वारा 393 प्रोजेक्ट्स को exploration and financial assistance दी है। 393 प्रोजेक्ट्स में 122 प्रोजेक्ट्स critical minerals के हैं। हम भारत सरकार की तरफ से इसमें लोगों की भागीदारी सुनिश्चित करने के लिए पूरा प्रयास कर रहे हैं।

Content Page

श्री सभापति : श्री राजीव शुक्ला।

श्री राजीव शुक्ला : सर, जैसा कि आपको पता है कि जब कोल ऑक्शन को लेकर, कोल माइन्स के ऑक्शन को लेकर हंगामा हुआ था, उसके बाद जब यह सरकार आई, तब नई सरकार ने कहा कि...

श्री सभापति : राजीव शुक्ला जी, आप बहुत अनुभवी सदस्य हैं, आप सप्लीमेंटरी प्रश्न पूछिए।

श्री राजीव शुक्ला : सर, मैं सप्लीमेंटरी प्रश्न ही पूछ रहा हूं। तो आमूलचूल परिवर्तन करने के लिए इन्होंने एक ऑक्शन किया। उसके बाद एक सेलैक्ट कमिटी बनी, जिसका मेम्बर मैं भी थी। मैं मंत्री जी से यह पूछना चाहता हूं कि सरकार ने वर्ष 2014 के बाद जो कोल ऑक्शन कराए थे, उनमें से कितनी माइन्स चल रही हैं और क्या यह सही है कि आपको ज़बरदस्त कोयला इम्पोर्ट करना पड़ रहा है? हमारा foreign exchange उसमें जा रहा है, क्योंकि तमाम माइन्स में लोगों ने स्टे ले लिया है, अभी शुरुआत ही नहीं हुई है, तो ऑक्शन ऐसा था कि उससे कोई फायदा नहीं हुआ, बल्कि हमें कोल इम्पोर्ट करना पड़ रहा है, तो हम कितना कोल इम्पोर्ट कर रहे हैं, कितने बिलियन डॉलर का इम्पोर्ट कर रहे हैं, यह आप बताइए।

श्री जी .किशन रेड्डी : आदरणीय सभापति महोदय, यह प्रश्न माइन्स का है, कोल का नहीं है, लेकिन आपने आदेश दिया है तो ...(**व्यवधान**)... यह कोल का प्रश्न नहीं है, यह सिर्फ माइन्स का critical minerals का प्रश्न है, आप अगर आदेश देंगे, तो मैं उसका जवाब देने के लिए तैयार हूं।

श्री सभापति : मंत्री जी, राजीव शुक्ला जी अपने विषय को लेकर आपके कक्ष में आएंगे, तब आप इनके प्रश्न का निराकरण कीजिएगा। ...(**व्यवधान**)... श्री मिलिंद मुरली देवड़ा। ...(**व्यवधान**)... Rajeevji, it is critical minerals. ...*(Interruptions)*...Shri Milind Deora. ...*(Interruptions)*...

SHRI MILIND MURLI DEORA: Sir, the question is...

MR. CHAIRMAN: Hon. Members, the question pertains to 'critical minerals', not 'minerals.' It is about critical minerals. Shri Milind Deora. Go ahead.

SHRI MILIND MURLI DEORA: Sir, the hon. Member is correct that this is a very critical question since it pertains to critical minerals.

MR. CHAIRMAN: Yes.

Content Page

SHRI MILIND MURLI DEORA: Sir, in the reply, the hon. Minister has spoken about many critical minerals, including lithium, cobalt, nickel, phosphorus and potash. What is very important to note is that lithium, in particular, is a mineral which goes into every battery that is used for all products that we use, from mobile phones to electric cars. China, today, Sir, controls the entire supply chain of lithium. Exploration and manufacturing happens in many parts of the world, but the processing is done in China. Sir, India has become today Atmanirbhar in manufacturing of mobile phones.

MR. CHAIRMAN: Ask your supplementary.

SHRI MILIND MURLI DEORA: And, it is very, very critical for us to become Atmanirbhar also in the processing of lithium. My very pointed question to the hon. Minister is that, very recently, a very large deposit of almost 6 million tons of lithium discovered in the Jammu region. When does the Government plan to begin mining of lithium in that region, keeping in mind the eco-sensitivities and ecological balance of that region? Thank you.

श्री जी. किशन रेड्डी : सभापति महोदय, लिथियम के बारे में जम्मू-कश्मीर में जीएसआई के द्वारा कुछ डिपॉजिट्स को आइडेंटिफाई किया गया है और जम्मू-कश्मीर स्टेट गवर्नमेंट से मिलकर उसके ऊपर पैसे खर्च करके exploration का काम शुरू किया है। जितना जल्दी हो सके, तो exploration complete होने के बाद एक्शन करके लिथियम निकालने का काम जोरदार तरीके से चल रहा है।

श्री सभापति : क्वेश्चन नंबर 4.

Implementation status of assurances given in Parliament

*4. SHRI RYAGA KRISHNAIAH: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:-

(a) the number of assurances given by Ministers in Parliament, session-wise, in the last three years;
(b) whether the government has devised any mechanism for ensuring implementation of these assurance;
(c) if so, the details thereof and if not, the reasons therefor;

Content Page

(d) whether there is any time-bond system for preventing delays in implementation of these assurances; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) The number of assurances given by Ministers in Parliament, session-wise, in the last three years; are enclosed as annexure A.

(b) to (e) It is stated that the Ministry of Parliamentary Affairs has devised a software called Online Assurance Monitoring System (OAMS) and ID and Password have been provided to all Ministries. They can upload Implemented Reports, make requests of dropping and seek extensions for fulfilment of Assurances on this portal which also contains necessary instructions regarding timely implementation of Assurances.

Assurances are required to be fulfilled within a period of three months from the date of assurance.

The Ministry of Parliamentary Affairs keep on reminding all the Ministries/Departments, from time to time, regarding expeditious fulfilment of pending assurances, from the level of Minister and higher officers. Hon'ble Minister of Parliamentary Affairs reminded on 03.02.2022 to all Ministers to fulfil pending assurances at the earliest and subsequently reminders were issued on 16.06.2022 & 01.08.2022 at the level of Additional Secretary and on 25.10.2022, 23.01.2023, 31.07.2023 & 18.03.2024 at the level of Secretary to all Ministries/Departments. Further a review was also taken by Shri Arjun Ram Meghwal, MOS in the meeting with Secretaries and Senior Officers from Ministries/Departments on 06.07.2022. Besides this, auto generated reminders are being sent every month to the concerned Ministries/ Departments through this system.

Content Page

Annexure - A

YEAR AND SESSION WISE LIST

2021

Session	Total No. Assurances
253	120
254	105
255	25

2022

Session	Total No. Assurances
256	221
257	70
258	95

2023

Session	Total No. Assurances
259	118
260	99
261	SPECIAL SESSION (NO ASSURANCE)
262	60

SHRI RYAGA KRISHNAIAH: Mr. Chairman, Sir, during the last three years, the hon. Minister had given a number of assurances in different Sessions of Parliament. Has the Government devised any mechanism for ensuring the implementation of these assurances? At the same time, at the time of bifurcation of the State of Andhra Pradesh, the Government had given so many assurances. But, no assurance has yet been fulfilled.

DR. L. MURUGAN: Mr. Chairman, Sir, hon. Member has asked about the system of disposal of the assurances. In the Ministry of Parliamentary Affairs, we have an online assurance monitoring system. In this online monitoring system, we have given IDs and passwords to all the Ministries. They can login online and update the

Content Page

implementation of the assurances and they can also monitor whether the assurances have been implemented or not.

SHRI RYAGA KRISHNAIAH: Mr. Chairman, Sir, there was higher pendency in the 16th Lok Sabha. There is cumulative pendency of the assurances pertaining to 232th Session and 248th to 258th Sessions of the Rajya Sabha. It comes to 6.8 per cent to 45 per cent respectively.

DR. L. MURUGAN: Mr. Chairman, Sir, the hon. House may appreciate the way the Ministry is implementing assurances. From 1956 to 2024, the implementation of assurances has been 99.07 per cent; whereas, in Lok Sabha it has been 99.43 per cent. During the last three years, under the leadership of hon. Prime Minister, Shri Narendra Modi, all the offices conducted a special campaign for the disposal of the assurances. And, due to that, we have achieved this percentage.

SHRI TIRUCHI SIVA: Mr. Chairman, Sir, the hon. Minister has, of course, read out what has already been given in the reply. The assurances, which are given on the floor of the House, are required to be fulfilled within three months from the date of the assurance given. As per the statement given by the Ministry, in the year 2021, 250 assurances were given. In 2022, 386 assurances were given; in 2023, 268 assurances were given. Would the hon. Minister enlighten the House with the details as to how many of them have been fulfilled within three months and how many of them are pending. I want breakup details.

DR. L. MURUGAN: Sir, I have the break-up, which I will provide to the hon. Member. In the last three years, the total number of assurances given was 913. And, in the last three years, the number of assurances implemented was 583 and the pending assurances are 330. Sir, an assurance has to be fulfilled within three months. Some of the assurances could not be fulfilled in time because of policy issues or because they required some amendments, etc. So, their time was extended. The Committee on Government Assurances extends the time from time to time. Thank you, Sir.

श्री शक्तिसिंह गोहिल: सभापति महोदय, आपकी मेहरबानी के लिए दिल से धन्यवाद। आप हमारे अधिकारों के रक्षक हो। जब हाउस में कोई एश्योरेंस दिया जाता है...

श्री सभापति: आप सप्लीमेंट्री सवाल पूछिए।

Content Page

श्री शक्तिसिंह गोहिलः सर, मैं इसी के ऊपर आ रहा हूं। जब हाउस में कोई एश्योरेंस दिया जाता है, तो उसका वेटेज काफी बढ़ जाता है, इस बात को हम सब जानते हैं और इसीलिए Parliamentary Practices and Procedures में हाउस में दिए गए एश्योरेंस के ऊपर गंभीरता से बात ली जाती है।

सर, मेरा एक छोटा सा सवाल आपके जरिए से यही है कि इसी हाउस में, इसी टेन्योर में, जिसका कि क्वेश्चन लिखा है, इसी टेन्योर में, मेरा एक सवाल था कि क्या एम.पीज़, एमएलएज़ जब मंत्रियों को लेटर लिखते हैं, उसका टाइमबाउंड रिप्लाई और टाइमबाउंड डिटेल्ड रिप्लाई देने के प्रावधान का क्या कोई आदेश हुआ है, इसका एश्योरेंस था 'yes', हमने कहा कि उनके जबाव नहीं मिलते हैं, तो एश्योरेंस था कि अब से जबाव मिलेंगे। मैं जानना चाहता हूं कि उस एश्योरेंस का क्या हुआ? प्रधान मंत्री जी के यहां पर खत लिखा जाता है, कोई रिप्लाई नहीं, मंत्रियों को खत लिखा जाता है, कोई रिप्लाई नहीं। मैं यह जानना चाहता हूं कि जब चुने हुए प्रतिनिधियों के लिए आपका खुद का आदेश है, जो एश्योरेंस हाउस में दिया गया था, उसका स्टेटस क्या है?

MR. CHAIRMAN: Shaktisinh Gohil, just a minute. You are required to ask in specific terms that you wrote a communication, but that has not been replied. You want an answer without spelling out facts. Ask direct. ..*(Interruptions)*..

SHRI SHAKTISINH GOHIL: Sir, I have given the facts.

MR. CHAIRMAN: Which facts have you given?

SHRI SHAKTISINH GOHIL: Sir, that was my question. In my question....

MR. CHAIRMAN: Shaktisinh*ji*, फैक्ट यह होता है कि एक संसद सदस्य ने यह पत्र इस तारीख को लिखा, उसका जबाव नहीं आया। It is not a place to make a general remark. Now, hon. Minister.

श्री किरेन रिजिजुः सर, जो सवाल माननीय सदस्य ने किया है, वह वैसे तो संबंधित है, लेकिन हम सबको पता है कि पार्लियामेंट के अंदर जो हम जबाव देते हैं और जो एश्योरेंस देते हैं, इनका एक अलग स्तर होता है और जब आप मंत्री को, प्रधान मंत्री जी को पत्र लिखते हैं, तो उसका स्तर अलग होता है। उसके बारे में मुझे यहां पर डिटेल में एक्सप्लेन करने की जरूरत नहीं है। ...(**व्यवधान**)...

श्री शक्तिसिंह गोहिल: आपने एश्योरेंस दिया था।

Content Page

श्री किरेन रिजिजुः अगर आप खुद जबाव देंगे, तो फिर हम क्या जबाव देंगे। ...(**व्यवधान**)... Sir, let me be very categorical because we must put the record very straight. The commitment or the assurance given are not part of the parliamentary proceedings, let us not confuse that. As a matter of courtesy, why only Minister, any letter written to any office must be normally replied, must be responded. That is a courtesy. But there is no bounden rule or regulation that a personal letter has to be replied. But,...*(Interruptions)*.. जब मैं आपको बहुत अच्छे तरीके से, अच्छे भाव के साथ बता रहा हूं, फिर बीच में इस तरह से टोकना ठीक नहीं है। दूसरा, अगर आपने लेटर लिखा है और सदन में assurance दिया है, आप मुझे वह पत्र दिखाइए, जहां तक मेरी knowledge में है, इस तरह का personal लेटर जो office में लिखते हैं, उसका जबाव देने का assurance दिया है, यह बात मेरी knowledge में नहीं है। ...*(Interruptions)*...

MR. CHAIRMAN: One minute. The hon. Member has in categorical terms asserted that the question was framed on a fact situation, which the hon. Member has to substantiate during the course of the day. Now, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I would be very factual and I would be very precise and base my question on the documents available on Rajya Sabha Websites.

MR. CHAIRMAN: Now ask your supplementary.

DR. JOHN BRITTAS: Sir, my supplementary is that since it involves the prestige of the House and also the Chair, it has been noted that 17 assurances given to me overwhelmingly have not been responded to. And the second facet is that the Special Mentions raised here need to be responded by the Ministers which most of them are ...

MR. CHAIRMAN: Don't deviate. Don't deviate.

DR. JOHN BRITTAS: So, my question, specific question, to the hon. Minister is that if the concerned Minister is unable to fulfil the assurance, will there be a mechanism to write to the concerned Member within three months?

SHRI KIREN RIJIJU: I welcome this question as well as the suggestion. We have a mechanism which is put into place, and the Minister of State for Parliamentary Affairs, Shri L. Murugan, has already given an exhaustive answer; and it is in the record also. When it comes to the Special Mention, Calling Attention or matters raised under Zero

Content Page

Hour, or, for that matter, under any other rules, I also personally feel, and, as a Minister of Parliamentary Affairs, I assure that these are to be responded well on time. But as far as the Government assurances, which are given, are to be fulfilled within three months' period, and, subsequently, if there are certain reasons which have prevented in fulfilling the assurance within three months, then extension of the assurance is sought. That is a parliamentary system. There are certain things in the functioning of the Government which result in not fulfilling the assurances. So, extension is always a provision not only in India but also in all the parliamentary democracies in the world. Yesterday in the all-party meeting also, this matter was raised by many of the floor leaders that the Zero Hour or Calling Attention and other issues must be responded on time. I will, definitely, convey this matter to all the respective hon. Ministers. Thank you.

MR. CHAIRMAN: Question No. 5. Shri C.Ve. Shanmugam.

Hon. Members, for information, whenever I say, Question No., the hon. Member has to rise and only say, 'Question No.' So, say, Question No.

SHRI C.Ve. SHANMUGAM: Question No. 5

MR. CHAIRMAN: Yes. Now, Hon. Minister.

Greenfield Airport at Hosur, Tamil Nadu

*5. SHRI C. VE. SHANMUGAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has decided to set up a new greenfield airport at Hosur, Tamil Nadu;
(b) if so, the details thereof and if not, the reasons therefor;
(c) the details relating to the proposed site of the greenfield airport, the proposals regarding land acquisition for this purpose, the distance from Hosur town, the expenditure expected to be incurred and allocated for the propose in this financial year, etc.?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): (a) to (c) A statement is laid on the Table of the House.

Content Page

Statement

(a) and (b) Government of India (GoI) has not received any proposal for 'Site Clearance' under Greenfield Airports Policy, 2008 from State Government of Tamil Nadu (GoTN) or any Airport Developer for construction of a Greenfield Airport at Hosur, Tamil Nadu.

(c) Does not arise.

MR. CHAIRMAN: Supplementary one. Mr. Shanmugam.

SHRI C.Ve. SHANMUGAM: Mr. Chairman, Sir, the hon. Minister has stated that the Government of India had not received any proposal from Government of Tamil Nadu contrary to the claims made by Chief Minister of Tamil Nadu. I would like to state that there are some doubts about the non-consideration of the proposal at Hosur Greenfield Airport because the concession agreement signed between the Centre and the Bangalore International Airport Limited contains a clause against setting up a new Greenfield Airport within an aerial distance of 150 kilometres radius till 2033 for the benefit of industrial contractor, ignoring the industrial development of Tamil Nadu. Mr. Chairman, Sir, I would like to know whether the Government of India would consider setting up a Greenfield airport at Hosur considering the industrial development that is taking place in and around Hosur.

MR. CHAIRMAN: Good. Hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, first of all, I would like to start with a comment which you have made saying, 'You are looking very attractive today.' I agree, Sir. No doubt about it. But what is also looking attractive today is 'Civil Aviation.' Out of 15 questions that are listed today, the Starred Questions, 9 of them are from Civil Aviation. ...*(Interruptions)*... Sir, I would like to thank all the Members of this House for giving a lot of enthusiasm and a lot of attention to the Civil Aviation. ...*(Interruptions)*... I am coming to the question. This is the first time that I am answering a question in Rajya Sabha.

MR. CHAIRMAN: Yes, please.

Content Page

SHRI KINJARAPU RAMMOHAN NAIDU: So, I wanted to make some comments on the Ministry of Civil Aviation. Regarding the Hosur Airport, whenever a Greenfield airport has to be constructed, the proposal actually comes from the State itself. That is why we have categorically mentioned in the answer also that no proposal as such has been received by the State Government and we stand by it.

MR. CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock.

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

SHRI PRAMOD TIWARI: Sir...

MR. CHAIRMAN: No one should speak unless I give time. Please take your seat. ...*(Interruptions)*... I will give time. Take your seat. Now, Papers to be laid on the Table - Shri Pankaj Chaudhary.

The Economic Survey, 2023-24

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं सांख्यिकीय परिशिष्ट सहित आर्थिक समीक्षा, 2023-24 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

MR. CHAIRMAN: Shri Pramod Tiwari.

श्री प्रमोद तिवारी : सर, मैं आपका बहुत आभारी हूं। यह आपकी ही कृपा से संभव हो पाया। * ...(**व्यवधान**)...

---

* Not recorded.

Content Page

MR. CHAIRMAN: Nothing will go on record. This will not go on record. This is inappropriate. ...*(Interruptions)*... प्रमोद जी, बैठिए। This is inappropriate. ...*(Interruptions)*... This will not go on record. This is surely not expected of senior Members. ...*(Interruptions)*... There was an assurance to me in my Chamber that Shri Jairam Ramesh would never speak while sitting and he would speak after getting permission. The Leader of the House was present and, right now, he has not taken even five minutes to violate it. You violated it. Jairam Rameshji, I warn you. You spoke while sitting. ...*(Interruptions)*... The Leader of the House.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): For my colleague, I would say in a lighter vein that old habits die hard.

श्री प्रमोद तिवारी : सर, यह नड्डा साहब पर पूरा का पूरा लागू होगा ...(**व्यवधान**)...

SPECIAL MENTIONS

MR. CHAIRMAN: Now, we will take up the Special Mentions. Hon. Members, we are accommodating today all the Special Mentions received. Shri Kartikeya Sharma.

Need for an Indigenized English proficiency test

SHRI KARTIKEYA SHARMA (Haryana): Sir, the IELTS (International English Language Testing System) and the TOEFL (Test of English as a Foreign Language) exams, amongst others, are pivotal for Indian aspirants seeking education and opportunities abroad.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

These exams serve as a standardized measure of English proficiency, required by universities and immigration departments in English-speaking countries. The industry surrounding these exams has grown significantly post Covid-19, making it an multi-billion dollar industry with ever increasing volumes of aspirants registering for these exams.

One significant issue is the high cost associated with taking these exams. Every year, lakhs of Indian aspirants appear for these exams, the fees for which is

Content Page

usually upwards of INR 10,000 per exam. This also indicates that an hefty annual revenue of several billion dollars is being generated for foreign entities conducting these exams. This cost is exacerbated by additional expenses, such as coaching fees, study materials, repeated attempts, and lack of adequate exam centres entailing to high travel costs as well.

Considering the said facts, it would only be appropriate that India comes up with an indigenous English proficiency test, catering to the needs and aspirations of Indians. I request Ministry of Education to take initiative of formulating a world-class test based on internationally-accepted standards and make joint efforts with the Ministry of External Affairs to create its acceptance throughout the countries with global education hubs. This shall not only afford ease of access for an economically challenged aspirant but also democratize the mechanism of learning English as a means of gaining higher education from foreign lands.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Kartikeya Sharma: Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri A.A. Rahim (Kerala) and Dr. John Brittas (Kerala).

Shri M. Mohamed Abdulla, not present; Shri Sant Balbir Singh, not present; Shrimati Jebi Mather Hisham, not present; Dr. John Brittas. Demand for setting up All-India Institute of Medical Sciences in Kozhikode District of Kerala.

Demand for setting up AIIMS in Kozhikode, Kerala

DR. JOHN BRITTAS (Kerala): Sir, in an effort to address regional disparities in the accessibility and affordability of advanced tertiary healthcare services across the nation, the Government has been establishing new All India Institute of Medical Sciences (AIIMS) in various States under the *Pradhan Mantri Swasthya Suraksha Yojana* (PMSSY) initiative. A total of 22 AIIMS have been announced so far under this scheme in various States, except Kerala. Kerala is perhaps the only major State in the country that does not have an AIIMS. The demand to set up an AIIMS in Kerala dates back over a decade. Though the State of Kerala has remarkable feats in the healthcare sector, the absence of a Union Government-funded Institution of National Importance for tertiary healthcare and research remains a significant gap. Recognizing this, Government of Kerala has already identified and proposed Kinalur in Kozhikode District as a suitable location, equipped with all necessary facilities to cater to the requirements for the establishment of AIIMS. However, despite repeated

Content Page

appeals from the State, a definitive decision from the Union Government is still awaited. In an answer to a written question raised by me in Rajya Sabha on July 25, 2023, Government revealed that the proposal for AIIMS in Kerala has not been approved in the current phase of PMSSY.

Therefore, I earnestly and fervently urge upon the Government to review its stance and expeditiously grant approval for the establishment of AIIMS at Kinalur in Kozhikode district in Kerala.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. John Brittas: Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Shri Haris Beeran (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Shri K.R.N. Rajeshkumar, not present. Shri Haris Beeran. Concern over Exponential Increase in Airfares being charged by the Airline Companies.

Concern over exponential increase in air fares being charged by the airline companies

SHRI HARIS BEERAN (Kerala): Sir, I am raising the matter regarding the exponential increase in airfares being charged by the airline companies with particular reference to the Gulf region. Rule 134 of the Aircraft Rules states that there cannot be any monopoly or cartelization with regard to the airfares. The DGCA is the appropriate authority in this regard. The majority of expats in the Gulf area are engaged in blue-collar jobs. They face excessive airfares, particularly on Air India Express. It is also pertinent to note that there are numerous complaints against Air India Express regarding irregular price hikes, inconsistent flight schedules and abrupt cancellations. On 9th May, 2024, 85 Air India Express flights (out of 380) were cancelled across the country, and, on 12th May, 52 flights were cancelled. More than 400 flights were cancelled and re-scheduled within two weeks in May alone. Further, the user fee at Thiruvananthapuram Airport has been hiked by 50 per cent by the Airport Economic Regulatory Authority, which significantly impacts air travel and tourism sector in Kerala. In this background, I request the hon. Minister for the Civil Aviation to direct the DGCA to perform its statutory duties, cap the airfares and penalize those airline companies which are in breach of the Aircraft Rules.

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Haris Beeran: Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shri Jose K. Mani (Kerala), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu) and Shrimati Jebi Mather Hisham (Kerala).

Now, Shri Pramod Tiwari. Demand to Approve Unchahar-Amethi Rail Line Project.

Demand to approve Unchahar-Amethi rail line project

श्री प्रमोद तिवारी (राजस्थान) : महोदय, ऊंचाहार-अमेठी रेल लाइन परियोजना, जिसका शिलान्यास 26 नवंबर, 2013 को किया गया था, अभी भी रेलवे की मंजूरी का इंतजार कर रही है। यह उत्तर प्रदेश के तीन महत्वपूर्ण जिलों अमेठी, प्रतापगढ़ और रायबरेली को जोड़ने वाली एक महत्वपूर्ण परियोजना है। इस परियोजना में सात रेलवे स्टेशनों के निर्माण की परिकल्पना की गई है। रेल मार्ग की लंबाई 66.17 किमी अनुमानित है। यह अपने मार्ग पर 81 गांवों को जोड़ेगा।

प्रोजेक्ट की डीपीआर भी तैयार हो चुकी है, लेकिन दुख की बात है कि एक दशक से अधिक समय बीत जाने के बावजूद यह परियोजना अधर में लटकी हुई है।

यह परियोजना रायबरेली, सलोन, प्रतापगढ़ और अमेठी के निवासियों के लिए जीवन रेखा है। उक्त क्षेत्र के निवासी रिश्तों के माध्यम से एक-दूसरे से गहराई से जुड़े हुए हैं। इसके अलावा ऊंचाहार और अमेठी के बीच संचार का कोई सीधा साधन नहीं है। अठेहा, सलोन और अमेठी के बीच कोई टैक्सी सेवा भी नहीं है। अतः यह परियोजना क्षेत्रवासियों को अत्यधिक लाभ पहुँचायेगी।

इसलिए, मैं रेल मंत्री से इस परियोजना को जल्द से जल्द मंजूरी देने का आग्रह करता हूँ, क्योंकि यह आम जनता के हित में है।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Pramod Tiwari: Dr. John Brittas (Kerala); Dr. V. Sivadasan (Kerala); Dr. Sasmit Patra (Odisha); Shrimati Jebi Mather Hisham (Kerala); Dr. Kanimozhi NVN Somu (Tamil Nadu); Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Neeraj Dangi (Rajasthan).

Now, Shri P. Wilson; not present. Dr. V. Sivadasan. Concern over Rail Infrastructure and Services in Kannur.

Content Page

Concern over rail infrastructure and services in Kannur

DR. V. SIVADASAN (Kerala): Sir, rail infrastructure and services in Kannur require immediate attention from the Government. Due to insufficient number of tracks, trains are halted at various stations for hours. The number of train services from Kannur Station to the south and north is insufficient. The situation is such that after 9 p.m., there are no passenger trains to travel to south till early morning. The passengers who need to reach the State capital are left with few options and this situation needs to be changed immediately. The infrastructure at the Kannur Railway station is also in a pathetic condition as the number of platforms is insufficient and due to the lack of functioning lifts, even the differently-abled are forced to walk up and down the stairs. There are no toilets in platforms which cause hardship for the passengers especially women, elderly and the differently-abled. The number of general coaches in long distance trains has been cut down. This has badly affected the ordinary commuters. Urgent steps should be taken to increase the number of general coaches in all trains. I urge the Government to take immediate steps for improving the rail infrastructure and services in Kannur. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. V. Sivadasan: Dr. John Brittas (Kerala); Dr. Sasmit Patra (Odisha); Shri Sandosh Kumar P (Kerala); Shri M. Mohamed Abdulla (Tamil Nadu) and Shri A.A. Rahim (Kerala). (Ends)

Now, Shri Chunnilal Garasiya; not present. Shri Sandosh Kumar P, on Demand to Change the Name of Kerala to Keralam.

Demand to change the name of Kerala to Keralam

SHRI SANDOSH KUMAR P (Kerala): Sir, the demand to change the name of the State of 'Kerala' to 'Keralam' is a long-pending request from the people of the State. Since the State's name should reflect the history, culture and heritage of the people living in the State, the demand to change the existing name to an Indigenously-originated name is genuinely acceptable. Recently, the Kerala Legislative Assembly has unanimously passed a resolution asking the Central Government to change the State's name to 'Keralam officially'. 'Keralam' implies the land of Kera - coconut-tree. It was the 'Aikya Keralam' movement in the 1920s which called for a separate State based on linguistic grounds for those who speak Malayalam. In 1956, a State for

Content Page

Malayalam speakers was eventually formed. But the First Schedule to the Constitution used the name Kerala instead of Keralam. Last year also, the State Government had submitted the same demand to the Central Government. However, the Union Home Ministry reviewed the Kerala Government's resolution and recommended some technical modifications. Since independence, many states, cities and districts have changed their names in tune with the rising demands of the people. Uttaranchal became Uttarakhand in 2007; Orissa was renamed Odisha in 2011. Bombay was renamed Mumbai; and Madras became Chennai. Hence, the Central Government can take steps to change the name of Kerala to Keralam as well. I strongly demand that the Government should take proactive steps to alter the name of the state to Keralam at the earliest.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sandosh Kumar P: Dr. John Brittas (Kerala), Shri Jose K. Mani (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala) and Shri K.R.N. Rajeshkumar (Tamil Nadu).

Concern over delay in completion of National Highway projects and its poor maintenance in Odisha

SHRI MUZIBULLA KHAN (Odisha): The situation of National Highways (NHs) in Odisha is currently dire, characterized by significant delays in NH projects and their poor maintenance. One prominent example is the Cuttack-Sambalpur National Highway project, which has become a source of immense frustration and inconvenience for the people of Odisha.

Many NH projects in Odisha are experiencing massive delays, leading to prolonged construction periods and disrupted traffic flow. This not only impacts commuters but also affects businesses and local economies dependent on smooth transport routes.

The maintenance of existing NHs in Odisha is substandard, with potholes, uneven surfaces, and inadequate signage posing serious safety hazards for motorists. This lack of upkeep contributes to increased accidents and travel discomfort. The Cuttack-Sambalpur NH project exemplifies these issues, where incomplete construction, frequent roadblocks, and unclear timelines have caused

Content Page

significant hardships for residents and travelers alike. The prolonged nature of this project has disrupted daily routines, hampered logistics, and increased travel costs.

I urge the Government to ensure proper maintenance of National Highways in Odisha.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Muzibulla Khan: Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala) and Shri A.A. Rahim (Kerala).

Need to expedite track-doubling project in the Villupuram-Thanjavur mainline section of Southern Railway

SHRI M. SHANMUGAM (Tamil Nadu): Sir, the people of Thanjavur delta are demanding for the track-doubling project in the Villupuram-Thanjavur mainline section via Mayiladuthurai and Kumbakonam. This line will be passing through popular tourist and religious destinations like Chidambaram, Vaitheeswaran Koil, Mayiladuthurai and Kumbakonam. The main line is an old line and is already saturated though the passenger traffic and goods traffic has increased. The project is pending for a long time.

The survey for the whole project is already completed and I assure the Railways that this line being a busy line and giving good occupancy in passenger traffic, they will get good return.

I would therefore urge upon the hon. Minister of Railways and the hon. Minister of Finance to make adequate budgetary allocations for this doubling project work so that the work can be started at the earliest and the project would be operational in the near future.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri M. Shanmugam: Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri K.R.N. Rajeshkumar (Tamil Nadu).

Content Page

Extension of defence corridor of Chitrakoot-Jhansi, Kanpur and Lucknow up to Etawah and Auraiya districts

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : उपसभापति महोदय, आदरणीय प्रधान मंत्री जी के नेतृत्व में केंद्र सरकार द्वारा रक्षा उत्पादन को प्रोत्साहित करने हेतु देश में विभिन्न स्थानों का चयन कर वहां डिफेंस कॉरिडोर को स्थापित करने की योजना बनाई गई है। इसी क्रम में उत्तर प्रदेश के आगरा, अलीगढ़, लखनऊ, कानपुर, चित्रकूट तथा झांसी में डिफेंस कॉरिडोर प्रस्तावित है। महोदय, उत्तर प्रदेश के औरैया तथा इटावा जनपद भौगोलिक दृष्टि से औद्योगिक विकास के अनुरूप परिस्थितियों में स्थित हैं। दोनों ही जनपद उत्तर प्रदेश की उच्चतम शिक्षा दर वाले जनपदों में से एक हैं, परंतु दोनों जनपदों में औद्योगिक विकास की कमी के कारण युवाओं को रोजगार के लिए बड़े शहरों में जाना पड़ता है। महोदय, मैं आपके माध्यम से सरकार से निवेदन करती हूँ कि डिफेंस कॉरिडोर के लिए चयनित चित्रकूट- झांसी, कानपुर तथा लखनऊ कॉरिडोर का विस्तार इटावा तथा औरैया जनपद तक किया जाए। दोनों ही जनपद झांसी तथा चित्रकूट से बुंदेलखंड एक्सप्रेसवे के माध्यम से, कानपुर से सड़क व रेल मार्ग द्वारा तथा लखनऊ से आगरा-लखनऊ एक्सप्रेसवे से सीधे जुड़े हुए हैं। डिफेंस कॉरिडोर के दोनों जनपदों तक विस्तार से क्षेत्र में विकास की नई संभावनाओं के साथ ही युवाओं को रोजगार के नए अवसर प्राप्त हो सकेंगे। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Geeta *alias* Chandraprabha: Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand of measures for the welfare of duck farmers

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I would like to draw the kind attention of the House to the distress faced by duck-rearing farmers in Kerala, who are continually losing their livelihoods due to the intermittent outbreaks of bird flu (avian influenza). The bird flu scare has resurfaced in Kerala, particularly in the Alappuzha district. Thousands of birds, predominantly ducks, have either died or been culled in recent years. Besides ducks, the infection can also affect hens, quail, geese, and other ornamental birds. The virus outbreaks have become an annual issue. Early confirmation of these outbreaks is crucial to limit culling to smaller areas and prevent massive economic losses for farmers. Farmers need proper scientific advice to manage such situations effectively. Regular monitoring of wild aquatic birds and bird-poultry-wetland interface is essential to understanding the prevalence of avian influenza viruses. A year-round surveillance mechanism for migratory birds is

Content Page

also vital to understanding their role in spreading the virus. Simply banning duck-rearing for a period is not a sufficient measure to contain bird flu. Local communities are bearing the brunt of these outbreaks, facing substantial economic losses that undermine their livelihoods.

I urge the Government to take immediate action to establish a National Institute of High-Security Animal Diseases (NIHSAD) in Alappuzha, similar to the one in Bhopal, to enable early detection and confirmation of the virus. Additionally, a special financial aid package should be granted to support farmers who have incurred significant losses.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Jebi Mather Hisham: Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri Jose K. Mani (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Neeraj Dangi (Rajasthan).

Demand for Banking Licence for the District Central Cooperative Bank in Namakkal District, Tamil Nadu

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I rise to bring to your attention the urgent need for a banking license for the District Central Cooperative Bank in Namakkal District, Tamil Nadu. In 1996 Namakkal District was bifurcated from Salem District. The Namakkal District has emerged as an economic hub with a strong presence in dairy and poultry farming. The majority of the district's population is engaged in agricultural activities. Various Cooperative Societies, including Agriculture Credit, Dairying, and Handloom Weavers Societies operate within the region. Considering the district's economic importance and substantial deposits, around Rs.1,000 crore, contributed by societies and the public of Namakkal District to the Salem District Central Cooperative Bank, the Government of Tamil Nadu formed a committee to conduct a possible study for the establishment of a new District Central Cooperative Bank in Namakkal District. The committee recommended establishing the Namakkal District Central Cooperative Bank. Acting on this recommendation, the bank was duly established and registered under the Tamil Nadu Cooperative Society Act, 1983. The bank commenced operations on 13th March, 2024. In this regard, an application for a banking license has been submitted through NABARD to the RBI for the District Central Cooperative Bank in Namakkal District. I request the Ministry of

Content Page

Finance to look into the matter for granting a banking license to the District Central Cooperative Bank of Namakkal District in Tamil Nadu.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri K.R.N. Rajeshkumar: Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Demand to approve the Thanjavur –Pudukkottai – Madurai railway line

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, since 1925, the Thanjavur–Pudukkottai–Madurai railway-line has been a long-cherished project for people from all walks of life. This dream project is almost one century old. The plan for this railway-line was made during the British period, and land markings were established. The stones used for land markings are still available. Thanjavur is also known as Southern Capital of Hindu Religion. It is home to the UNESCO site called the 1000-year-old Granite Big Temple, and has many other important heritage sites and tourist attractions, surrounded by key Navagraha temples. Pudukkottai is one of the important central districts in Tamil Nadu, with significant commercial connections to Thanjavur and Madurai. It has commercial and trading links with many wholesalers all over India. But sadly, the Thanjavur– Pudukkottai–Madurai Railway line is a 100-year-old dream railway line for Tamil Nadu people still in papers. It will benefit more than 5 districts in Tamil Nadu, including Thanjavur, Sivagangai, Pudukkottai, Trichy, and Tiruvarur. Also, it will provide direct and the shortest rail connectivity from North to Southern areas. However, it is yet to be placed in the Pink-Book. This line will benefit both passengers and freight movements, particularly from Tuticorin and Rameswaram to other areas, as the existing lines are mainly used for passenger train movements. Also, this project will have a high rate of return. Hence, I humbly request the hon. Minister of Railways to immediately look into this issue with utmost priority and take necessary steps to approve the same.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri M. Mohamed Abdulla: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shri A. A.

Content Page

Rahim (Kerala), Dr. Sasmit Patra (Odisha) and Shrimati Jebi Mather Hisham (Kerala).

संत बलबीर सिंह जी, आपका स्पेशल मेंशन है - Demand to stop the cultivation of paddy in Punjab.

Demand to stop cultivation of paddy in Punjab

SHRI SANT BALBIR SINGH (Punjab): @Sir, Punjab which fed the people of the country during the Green Revolution period and filled the country's granary is currently paying a heavy price. The excessive use of chemical fertilizers and pesticides in Punjab has turned the prosperous state into a cancer zone. Farmers of Punjab are stuck in crop cycle of wheat and paddy. The Government adopted the Minimum Support Price (MSP) policy to meet the Central grain storage requirements on the farmers of Punjab since 1973. Now every year the area under paddy is increasing in Punjab. Due to this, the pressure on the underground water is also increasing. During paddy cultivation, where the vast water storage is being affected, handling of the paddy stubble afterwards also remains a major challenge every year. Every year, precious lives are lost due to accidents due to this smoke. Therefore, the paddy crop is not suitable according to the climatic conditions of Punjab. Pond-irrigation is required for the paddy crop, which has led to dangerous groundwater depletion in more than three-fourth blocks in Punjab. Now in Punjab, there is no life without submersible motors for irrigation of crops. These tools have become the cause of debt for the farmers. I urge the Government to take suitable measures to stop the cultivation of paddy in Punjab.

श्री उपसभापति : संत बलबीर सिंह जी, आपने अंग्रेज़ी में दिया था, लेकिन पंजाबी में पढ़ा। माननीय सदस्य, जो अप्रूव्ड टेक्स्ट होता है, आप वही पढ़ सकते हैं। कृपया इस बात का ध्यान रखें। माननीय डा. अजित माधवराव गोपछड़े। ...(**व्यवधान**)... Please.

Demand for establishing a single window clearance system for doctors looking to start hospital

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Sir, it has been reported that all health insurance claims will now be processed through a single window called the

---

@ English translation of the original speech delivered in Punjabi.

National Health Claims Exchange (NHCX), which will be utilized by hospitals and insurance companies. The National Single Window System (NSWS) is a digital platform designed to assist in identifying and applying for approvals based on specific business requirements (https://www.nsws.gov.in/). Many State Governments are currently offering a Single Window Clearance System, which grants clearances within a specified timeframe to attract investments. Additionally, the Central Drugs Control Organization has recently implemented a Single Window Clearance System, which is a positive development. I strongly urge the Central Government, in collaboration with State Governments, to explore the possibility of establishing a uniform Single Window Clearance System for doctors looking to start hospitals. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Ajeet Madhavrao Gopchade: Dr. Sasmit Patra (Odisha), Dr. Bhim Singh (Bihar), Shri Amar Pal Maurya (Uttar Pradesh) and Dr. Anil Sukhdeorao Bonde (Maharashtra).

Demand to increase the number of general class coaches in trains

श्री भीम सिंह (बिहार) : महोदय, अपने देश के दैनिक जीवन में रेलवे एक महत्वपूर्ण भूमिका निभाती है। हर दिन लाखों लोग रेलों का सहारा लेकर अपने गन्तव्य तक पहुंचते हैं। रेलवे ने सभी ट्रेनों में फर्स्ट एसी क्लास, AC-2 Tier, AC-3 Tier कोचों की संख्या बढ़ाई है, लेकिन साधारण श्रेणी के डिब्बों में बढ़ोतरी लगभग नगण्य है। ऐसे में इन कोचों में यात्रा करना बेहद कष्टकारी हो जाता है। विशेषकर बिहार, उत्तर प्रदेश और झारखंड के प्रवासी मजदूरों को इससे बहुत दिक्कतें होती हैं। ये मजदूर खासकर पर्व, त्यौहारों के अवसर पर डिब्बों में ठुंसकर यात्रा करने को बाध्य हो जाते हैं। अत: इस संदर्भ में मैं सरकार का ध्यानाकर्षण करते हुए रेलों में साधारण श्रेणी के डिब्बों की संख्या बढ़ाने हेतु मांग करता हूं, ताकि समाज का गरीब नागरिक भी सुगम रेल यात्रा का बेहतर लाभ उठा सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhim Singh: Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Sasmit Patra (Odisha) and Dr. John Brittas (Kerala).

Withdrawal of 18 percent GST on Kendu leaf for the welfare of tribal communities in Odisha

DR. SASMIT PATRA (Odisha): Mr. Deputy Chairman, Sir, Kendu leaf is financial

Content Page

backbone of about 10 lakhs Kendu leaf Pluckers, binders and seasonal workers of Odisha, mostly tribal mothers and sisters. The tribal people collect the leaves as part of their right defined under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. They have the right to procure and sell these products. Imposition of GST (18 per cent) on Kendu leaves is adversely affecting the Kendu leaves trade. This, in turn, affects the livelihoods of Kendu leaves Pluckers, binders and seasonal workers and implementation of social security and welfare measures for them. In the interest of the livelihoods of the Kendu leaves dependent community, it is urged upon Government of India to withdraw the imposition of GST on Kendu leaves for the greater interest of the tribals in Odisha. Former Chief Minister of Odisha wrote to Government of India on 25th November, 2022 requesting for withdrawal of GST on Kendu leaves. In the 48th GST Council meeting held on 17th December, 2022 Odisha's then Finance Minister had also raised the demand for exemption of Goods and Services Tax (GST) on Kendu leaf. The Biju Janata Dal has been relentlessly seeking the withdrawal of GST from Kendu leaf. The withdrawal of GST on Kendu leaf will strengthen and empower about 10 lakh tribal mothers and sisters. Complete withdrawal of the imposition of GST on Kendu (Tendu) leaf is important. I urge the Government of India to take up the matter proactively.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sasmit Patra: Shri A. A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), and Dr. Fauzia Khan (Maharashtra).

Concern over recent hike in Mobile tariff plans

SHRI A. A. RAHIM (Kerala): Sir, the recent hike in mobile tariff plans by various service providers has caused significant financial strain on citizens, particularly those from economically weaker sections. Mobile service providers have recently revised their tariff plans, leading to an increase of 15 to 25 per cent in mobile phone bills. In the current era, mobile communication is not a luxury but a necessity. It is a critical tool for education, employment, healthcare, and overall social connectivity. The steep increase in tariffs has placed an undue burden on households already grappling with the economic pressure of the pandemic and inflation. Many students, workers and small business owners rely heavily on affordable mobile services for their daily operations. The increased tariffs have disrupted their activities, affecting productivity

Content Page

and access to essential services. It will also increase the digital divide in the country. It is very important to consider the measures to alleviate the financial strain on consumers.

I request the Government to take possible steps to review the tariff hikes and explore subsidies for low income users. Also, introduce regulatory measures to ensure that any future tariff changes are gradual and considerate of the public's capacity to absorb such costs.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri A. A. Rahim: Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra) and Shri Haris Beeran (Kerala).

Demand for legislation on Population control in India

श्री नरेश बंसल (उत्तराखंड): उपसभापति महोदय ,प्रधान मंत्री नरेंद्र मोदी जी ने बढ़ती जनसंख्या को लेकर लाल किले से 2019 में स्वतंत्रता दिवस के मौके पर देश के लोगों से छोटे परिवार की अपील की। जनसंख्या विस्फोट लोकतंत्र और सामाजिक ,आर्थिक विकास के लिए सबसे बड़ा खतरा है और यह ज्यादातर समस्याओं की जड़ है। नागरिकों को स्वच्छ हवा, स्वच्छ पेयजल, स्वास्थ्य और आश्रय, जीवनयापन, शिक्षा का अधिकार है और जनसंख्या नियंत्रण के बगैर इनको सुनिश्चित नहीं किया जा सकता। अभी 125 करोड़ भारतीयों के आधार कार्ड हैं जबकि करीब 20 फीसदी यानी 25 करोड़ लोग बिना आधार कार्ड के हैं। इसके अलावा बड़ी संख्या में बांग्लादेशी, रोहिंग्या घुसपैठिये अवैध रूप से रह रहे हैं। हमारे पास अमेरिका की तुलना में एक तिहाई भूमि है , जबकि जनसंख्या की दर अमेरिका की तुलना में आठ गुना है। जनसंख्या विस्फोट अधिक उपभोग के कारण जनसांख्यिकीय आपदा और प्राकृतिक संसाधनों के पूरी तरह से खत्म हो जाने के गहरे भय के आवेग में बदल चुका है।

महोदय ,जनसंख्या नियंत्रण के प्रयास सफलतापूर्वक हों, लेकिन यह भी ध्यान रखना होगा कि कहीं भी जनसांख्यिकीय असंतुलन की स्थिति पैदा न होने पाए। ऐसा न हो कि किसी एक वर्ग की आबादी बढ़ने की गति अधिक हो और दूसरे वर्ग की जनसंख्या स्थिरीकरण के प्रयासों से उनकी आबादी को नियंत्रित कर जनसंख्या असंतुलन पैदा हो। जिन देशों में असंतुलन होता है , वहां चिंताएं बढ़ती हैं, धार्मिक डेमोग्राफी पर विपरीत असर पड़ता है और वहां पर अव्यवस्था, अराजकता जन्म लेने लगती है। मैं सरकार से आग्रह करता हूं कि वह दुनिया के विकसित देशों के जनसंख्या नियंत्रण कानून और नीतियों का अध्ययन करके भारत में जनसंख्या नियंत्रण के उपाय सुझाए और कानून बनाए।

Content Page

MR. DEPUTY CHAIRMAN: The hon. Member, Dr. Sasmit Patra (Odisha), associated himself with the Special Mention made by the hon. Member, Shri Naresh Bansal.

Demand to introduce Tejas coaches in Howrah and Sealdah Rajdhani Express trains

SHRI SAMIK BHATTACHARYA (West Bengal): Sir, Howrah-New Delhi Rajdhani Express is the oldest Rajdhani Express in the country. It started its journey long back in 1969. Later on, owing to the high demands of the passengers plying between Delhi and Kolkata and to ease down the existing pressure of bookings on the Howrah Rajdhani Express, Indian Railways introduced the Sealdah Rajdhani Express in the year 2000. Both these trains are presently plying with modern LHB coaches. While initially both these trains could be distinguished by their LHB coaches as other trains were having ICF coaches, the difference between the ordinary express trains and these Rajdhanis have dwindled in recent years owing to modernization efforts undertaken by the Indian Railways by way of replacing old ICF coaches of ordinary express trains with LHB ones. Indian Railways have of late introduced more modern Tejas coaches in several Rajdhani Express trains including Mumbai Central-New Delhi, Rajendra Nagar Terminal-New Delhi, Bhubaneswar-New Delhi, etc. Accordingly, I request the Ministry of Railways, Government of India to consider introduction of modern Tejas coaches in Howrah and Sealdah Rajdhani Express trains.

MR. DEPUTY CHAIRMAN: Now, Shri Sanjeev Arora; not present, Shri Shambhu Sharan Patel; not present. Now, Shri Sukhendu Sekhar Ray.

Repatriation of smuggled stolen Indian antiquities from foreign countries

SHRI SUKHENDU SEKHAR RAY (WEST BENGAL): As per reports published in indianculture.gov.in and various news reports published in national dailies till recently, it appears that many Indian antiquities stolen from different temples and museums across the country were smuggled out from time to time found to be stored in various museums and private galleries/auction centers in foreign countries. However, some of those antiquities started being repatriated to India since past few decades due to bilateral investigations and diplomatic initiatives taken by India and the concerned countries. The Metropolitan Museum of New York alone returned hundreds of such stolen Indian antiquities in 2015-2016. Again in July, 2023, US Metropolitan Museum returned 105 trafficked Indian artefacts. Out of the latest repatriated antiquities, a few

Content Page

date back to 1st century BC to 16th CE and originated from UP, West Bengal, Bihar, South India and other parts of the country. It is not known as to where the repatriated hundreds of antiquities are presently stored in India. I would request the Government to inform about the exact number of antiquities recovered from foreign countries, their places of origin and present places of storage. I would also urge upon the Government to return the recovered antiquities originated from Chandraketugarh and other archaeological sites of West Bengal to the State Archaeological Museum or Indian Museum in Kolkata so that the people of Bengal can have a sight of those invaluable artefacts and feel the pride of the past glories and rich histories of the concerned places.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sukhendu Sekhar Ray: Shri Mohammed Nadimul Haque (West Bengal), Ms. Dola Sen (West Bengal), Ms. Sushmita Dev (West Bengal), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Sandosh Kumar P (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Hon. Members, the House stands adjourned to meet at one hour after the conclusion of the presentation of the Union Budget, 2024-25 in the Lok Sabha tomorrow, that is, 23rd of July, 2024.

The House then adjourned at forty-three minutes past two of the clock till Tuesday, the 23rd July, 2024.

Content Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)